

हाक-व्यय की पूर्व-अदायगी के
बिना हाक द्वारा भेजे जाने
के लिए अनुमत. अनुमति-पत्र
क्र. भोपाल-505/ब.व्य. पी.

पंजी क्रमांक भोपाल विवीज
122 (एम. पी.)



मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 74]

भोपाल, सोमवार, दिनांक 2 मार्च 1987—फाल्गुन 11, शके 1908

कृषि विभाग

भोपाल, दिनांक 2 मार्च 1987

क्र. बी-११-३६-८५-चौदह-२.—रायपुर कृषि विश्वविद्यालय अध्यादेश, १९८७ (क्रमांक १ सन् १९८७) की धारा ५७ की उप-
(१) द्वारा प्रदत्त शक्तियों का प्रयोग में लाते हुए, राज्य सरकार, एतद्वारा, तारीख २ मार्च १९८७ को उक्त उपधा
प्रयोजन के लिये ऐसी तारीख के रूप में विनिर्दिष्ट करती है।

No. B-11-36-85-XIV-2.—In exercise of the powers conferred by sub-section (1) of Section
of the Raipur Krishi Vishwa Vidyalaya Adhyadesh, 1987 (No. 1 of 1987) the State Governn
hereby specifies 2nd March 1987 as the date for the purpose of the said sub-section.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
कै. एस. परमार, उपस

हाक-व्यय की पूर्व-अदायगी के
के लिए अनुमत. अनुमति-पत्र
बिना हाक द्वारा भर्जो जान
क. भोपाल-505/हक्य. पी.



पंजी. क्रमांक भोपाल डिपोजिज
122 (एम. पी.)

मध्यप्रदेशा राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 338]

भोपाल, गुरुवार, दिनांक 10 सितम्बर 1987—भाद्र 19, शके 1909

कृषि विभाग

भोपाल, दिनांक 9 सितम्बर 1987

क्र. बी-4-5-87-चौदह-दो.—इंदिरा गांधी कृषि विश्वविद्यालय
अधिनियम, 1987 (क्रमांक 20 सन् 1987) की धारा 38 द्वारा
प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्वारा निम्ना-
नुसार प्रथम परिच्छिन्न बनाता है, अर्थात् :-

इंदिरा गांधी कृषि विश्वविद्यालय, रायपुर

परिनियम, १९८७

विषय वस्तु

परिच्छिन्न :

अध्याय एक—सामान्य

1. संक्षिप्त नाम तथा प्रारंभ.
2. परिभाषाएं.

अध्याय दो—विश्वविद्यालय के अधिकारी
क—अन्य अधिकारी

3. अन्य अधिकारी.

ख—विश्वविद्यालय के कुलाधिपति तथा कुलपति को
छोड़कर अन्य अधिकारियों की नियुक्ति

4. अधिकारियों के पदों के लिए अर्हताएं.
5. अधिकारियों, अध्यापकों तथा सेवा कामिकों की नियुक्ति
के लिए चयन समितियां.
6. चयन समितियों की प्रक्रिया.
7. नियुक्ति की प्रक्रिया.

ग—कुलपति की उपलब्धियां, सेवा के निबंधन तथा
शर्तें और शक्तियां तथा कर्तव्य.

8. कुलपति की उपलब्धियां तथा सेवा के अन्य निबंधन और
शर्तें.

घ—विश्वविद्यालय के कुलाधिपति तथा कुलपति को
छोड़कर अन्य अधिकारियों की उपलब्धियां,
सेवा के निबंधन तथा शर्तें और शक्तियां तथा कर्तव्य

9. अन्य अधिकारियों की सेवा की शर्तें आदि.
10. लेखा नियंत्रक—उसकी उपलब्धियां और शक्तियां तथा
कर्तव्य.
11. लेखा उप नियंत्रक—उसकी उपलब्धियां और शक्तियां
तथा कर्तव्य.
12. कुल सचिव—उसकी उपलब्धियां और शक्तियां तथा कर्तव्य
13. संकायाध्यक्ष—छात्र कल्याण—उसकी उपलब्धियां और
शक्तियां तथा कर्तव्य.
14. निदेशक, अनुसंधान सेवाएं—उसकी उपलब्धियां और
शक्तियां तथा कर्तव्य.
15. निदेशक, विस्तार सेवाएं—उसकी उपलब्धियां और शक्तियां
तथा कर्तव्य.
16. निदेशक, शिक्षण—उसकी उपलब्धियां और शक्तियां तथा
कर्तव्य.
17. अधीक्षक, भौतिक संयंत्र—उसकी उपलब्धियां और शक्तियां
तथा कर्तव्य.
18. संकायाध्यक्षों की शक्तियां तथा कर्तव्य.
19. महाविद्यालय का संकायाध्यक्ष (डीन)—उसकी उपलब्धियां
और शक्तियां तथा कर्तव्य.
20. विश्वविद्यालय का पुस्तकाध्यक्ष—उसकी उपलब्धियां और
शक्तियां तथा कर्तव्य.

अध्याय तीस—विश्वविद्यालय के प्राधिकरण

21. मंडल.
22. विद्या परिषद्.
23. संकाय.
24. अन्य प्राधिकरण.
25. प्रशासनिक परिषद्.
26. शिक्षा विस्तार परिषद्.
27. अनुसंधान परिषद्.
28. स्नातकोत्तर अध्ययन परिषद्.
29. विश्वविद्यालय के प्राधिकरणों की समितियां.
30. प्राधिकरणों के सदस्यों को देय यात्रा भत्ता तथा दैनिक भत्ता.

अध्याय चार—विश्वविद्यालय के कर्मचारी

क—विश्वविद्यालय के अध्यापक

31. विश्वविद्यालय के अध्यापक.
32. विश्वविद्यालय के अध्यापकों के लिए अर्हताएं.
33. अध्यापकों के वेतनमान तथा उनकी सेवा के अन्य निबंधन तथा शर्तें.

ख—विभागाध्यक्ष, अनुसंधान केन्द्र के अध्यक्ष तथा क्षेत्र विस्तार इकाई के अध्यक्ष

34. विभागाध्यक्ष के उत्तरदायित्व तथा कर्तव्य आदि.

ग—विश्वविद्यालय के अन्य कर्मचारी तथा उनकी सेवा की शर्तें आदि

35. सेवा कार्मिक.

घ—सामान्य

36. विश्वविद्यालय के कर्मचारियों का अतिरिक्त कार्य.
37. अवकाश.
38. सेवानिवृत्त कर्मचारी की उपलब्धियां.

अध्याय पांच—भविष्य निधि, उपदान आदि

39. परिभाषाएं.
40. निधि लेखा तथा लेखा परीक्षा का प्रशासन.
41. (1) निधि में अभिदान;
(2) अभिदान की दर;
(3) अवकाश पर गये हुये कर्मचारी का अभिदान;
(4) विश्वविद्यालय का अंशदान.

42. न्याज.

43. (1) निधि से प्रत्याहरण तथा बसूलियां;
(2) विभिन्न प्रयोजनों के लिए प्रत्याहरण की शर्तें;
(3) प्रत्याहृत रकमों की अदायगी;

(4) अग्रिम का आंशिक अंतिम प्रत्याहरण में संपरिवर्तन.

44. अभिदाता के लेखे में जमा राशि का भुगतान.
45. नामनिर्देशन.
46. अभिदाता द्वारा निष्पादित क्रिया जाने वाला करार.
47. निधि के व्यय.
48. समिति की शक्तियां.
49. भविष्य निधि सभी दायित्वों से मुक्त होगी.
50. उपदान.

अध्याय छ—शैक्षिक कार्यक्रम प्रवेश, सम्पादन

क—अध्यापन का संगठन

51. शैक्षिक कार्यक्रम—परिभाषाएं.
52. विश्वविद्यालय कलेण्डर, शैक्षिक वर्ष, सेमिस्टर, वार्षिक कैलेंडर.

ख—छात्रों का प्रवेश, सम्पादन

53. विश्वविद्यालय में प्रवेश के लिए छात्रों को अर्हताएं.
54. पूर्ववर्ती अध्ययनों तथा अनुभवों के लिए श्रेय (क्रेडिट), प्रवेश, उच्च प्राप्ति.
55. छात्रों के सम्पादन का नूल्यांकन.
56. छात्रों की परिवीक्षा, बर्खास्तगी.
57. छात्र के पाठ्यव्ययंतर क्रियाकलाप, विश्वविद्यालयीन क्रिया-कलाप, रोजगार.

ग—छात्रवृत्ति तथा ऋण निधियां, छात्र फीस

58. विश्वविद्यालय छात्रवृत्तियां तथा छात्र ऋण निधियां आदि.
59. छात्र फीस, रजिस्ट्रीकरण, पाठ्यक्रम, प्रयोगशाला तथा अन्य.

अध्याय सात—विश्वविद्यालय की उपाधि, पत्रोपाधि तथा अवाड

60. स्नातक उपाधि, प्रकार तथा अपेक्षाएं.
61. उच्च उपाधियां, प्रकार तथा अपेक्षाएं.
62. मानद उपाधियां.
63. पत्रोपाधि (डिप्लोमा) मेडल तथा प्रमाण पत्र.
64. उपाधियों, पत्रोपाधियों आदि का वापस लिया जाया.

अध्याय आठ—विश्वविद्यालय से संबंधित संगम (एसोसिएशन)

65. भूतपूर्व छात्र संगम.

अध्याय नौ—कर्मचारियों की आवास व्यवस्था, छात्रावास तथा अन्य वास व्यवस्थाएं

66. कर्मचारियों की आवास व्यवस्था तथा अन्य वास व्यवस्थाएं.

67. छात्रों के आवास गृह, केफेटेरिया तथा छात्रों के लिए अन्य वास व्यवस्थाएं.
68. छात्रों के लिये विश्वविद्यालय छात्रावास.

अध्याय दो—विश्वविद्यालय के अधिकारी

क.—अन्य अधिकारी

परिनियम

अध्याय एक—सामान्य

1. संक्षिप्त नाम तथा प्रारम्भ.—(1) इन परिनियमों का संक्षिप्त नाम इंदिरा गांधी कृषि विश्वविद्यालय, रायपुर परिनियम, 1987 है.

(2) ये 10-9-87 से प्रभावी होंगे.

2. परिभाषाएं.—इन परिनियमों में जब तक संदर्भ द्वारा अन्यथा अपेक्षित न हों,—

(क) "अधिनियम" से अभिप्रेत है इंदिरा गांधी कृषि विश्वविद्यालय अधिनियम, 1987 (क्र. 20, 1987)

(ख) "धारा" से अभिप्रेत है अधिनियम का धारा;

(ग) उन शब्दों और अभिव्यक्तियों का, जिनका इन परिनियमों में प्रयोग किया गया है, किन्तु जिन्हें परिभाषित नहीं किया गया है और अधिनियम में परिभाषित किया गया है, वही अर्थ होगा जो कि उनके लिये अधिनियम में दिया गया है.

3. अन्य अधिकारी.—धारा 11 के खण्ड (1) से लेकर (6) में उल्लिखित अधिकारियों के अतिरिक्त विश्वविद्यालय के निम्नलिखित अधिकारी होंगे:—

- (1) भौतिक संयंत्र (फिजिकल प्लान्ट) अधीक्षक,
- (2) विश्वविद्यालय का पुस्तकाध्यक्ष.

ख—विश्वविद्यालय के कुलाधिपति और कुलपति से भिन्न अन्य अधिकारियों की नियुक्तियां

4. अधिकारियों के पदों के लिये अर्हतायें.—कुलाधिपति और कुलपति से भिन्न विश्वविद्यालय के अधिकारियों के पदों पर अभ्यर्थियों की अपेक्षित अर्हताएं, यथास्थिति, मण्डल या समुचित नियुक्ति प्राधिकरण द्वारा (क) कुलसचिव, लेखा नियंत्रक, भौतिक संयंत्र के अधीक्षक तथा छात्र कल्याण के संकायाध्यक्ष (डीन) के मामले में प्रशासनिक परिषद् की और (ख) शेष अधिकारियों के मामले में विद्या परिषद् की सिफारिशों को ध्यान में रखकर नियत की जायगी. विहित अर्हताओं को उचित रूप से विज्ञापित किया जायेगा और चयन समिति इस प्रकार विहित अर्हताओं का सम्यक् ध्यान रखते हुए ऐसे पद के लिये अभ्यर्थियों का चयन करेगी.

5. अधिकारियों, अध्यापकों तथा सेवा कार्मियों की नियुक्ति के लिये चयन समितियाँ. - किसी पद के रिक्त होने के पूर्वानुमान में कुलाधिपति तथा कुलपति के पदों से भिन्न अन्य पदों पर अभ्यर्थियों की नियुक्ति के लिये सिफारिश करते हुए कुलपति एक चयन समिति गठित करेगा, जिसमें निम्नलिखित सदस्य होंगे :-

पद नाम (1)	चयन समिति का गठन (2)
(क) अनुसंधान सेवाओं का निदेशक, निदेशक विस्तार सेवाएं, निदेशक शिक्षण सह निदेशक अनुसंधान महाविद्यालयों के संकायाध्यक्ष भौतिक संयंत्र का अधीक्षक लेखानियंत्रक कुलसचिव पुस्तकाध्यक्ष	(1) राज्य शासन के कृषि विभाग द्वारा नामनिर्दिष्ट एक सदस्य. (2) केन्द्रीय कृषि मंत्रालय का प्रतिनिधित्व करने वाला एक विशेष सदस्य, जो भारत सरकार के कृषि अनुसंधान एवं शिक्षा विभाग द्वारा नामनिर्दिष्ट किया जाएगा. (3) शैक्षिक/प्रशासनिक परिषद् के एक सदस्य जो कुलपति द्वारा नामनिर्दिष्ट किया जाएगा. (4-5) विश्वविद्यालय से बाहर के दो विशेषज्ञ सदस्य, जो कुलपति द्वारा नामनिर्दिष्ट किए जाएंगे, या (6) संकाय या संकायाध्यक्ष (डीन) या निदेशक जो पद के स्वरूप को दृष्टिगत रखते हुए कुलपति द्वारा नामनिर्दिष्ट किया जायेगा.
(ख) प्राध्यापक/सह प्राध्यापक/सहायक प्राध्यापक एवं अनुसंधान तथा विस्तार के समतुल्य पद	(7) कुलपति या उसके द्वारा नामनिर्दिष्ट व्यक्ति - अध्यक्ष. (8) कुलसचिव, सचिव होगा.
(ग) सहायक पुस्तकाध्यक्ष, महाविद्यालय का पुस्तकाध्यक्ष, तकनीकी सहायक (पुस्तकालय) कृषि सहायक, फार्म अधीक्षक, डेरी प्रबन्धक, फोरमैन, महिला विस्तार अध्यापक, विस्तार सहायक तथा तत्समय अध्यापनेत्तर तकनीकी एवं क्षेत्र कर्मचारियों के पद	(1) अध्यक्ष - पद के स्वरूप के अनुसार कुलपति द्वारा नामनिर्दिष्ट किया जायेगा. (2) कुलपति द्वारा नामनिर्दिष्ट संकायाध्यक्ष/निदेशक/पुस्तकाध्यक्ष.

कुलाधिपति

(1)

(2)

(घ) उप-कुलसचिव, उप-लेखानियंत्रक, सहायक लेखानियंत्रक, सहायक कुलसचिव, कार्यपालन इंजीनियर, लेखा अधिकारी, लेखा परीक्षा अधिकारी सहायक इंजीनियर, कनिष्ठ इंजीनियर, चिकित्सा अधिकारी तथा ऐसे ही अन्य तकनीकी पद, संकायाध्यक्षों के संकायों के तकनीकी अधिकारी अनुभाग अधिकारी तथा समतुल्य अन्य पद, जो उपर न आये हो.

(ड.) विश्वविद्यालय के विभिन्न कार्यालयों में लिपिकीय पद (अनुभाग अधिकारियों के पदों को छोड़कर)

(3) संबंधित विभागाध्यक्ष.
(4-5) विश्वविद्यालय के बाहर के दो विशेषज्ञ सदस्य जो कुलपति द्वारा नामनिर्दिष्ट किये जायेंगे.

(1) कुलपति (या उसके द्वारा नामनिर्दिष्ट व्यक्ति)-अध्यक्ष
(2) कुलसचिव
(3) लेखानियंत्रक
(4-5) भरे जाने वाले पद की प्रकृति के अनुसार कुलपति द्वारा नामनिर्दिष्ट दो सदस्य
(6) कुलपति द्वारा नामनिर्दिष्ट एक सदस्य जो विश्वविद्यालय से संबंधित न हो.

(1) कुलसचिव (या उसके द्वारा नामनिर्दिष्ट व्यक्ति)-अध्यक्ष.
(2) कुलपति द्वारा नामनिर्दिष्ट एक सहायक कुलसचिव.
(3) लेखानियंत्रक द्वारा उसके कार्यालय से नामनिर्दिष्ट एक अधिकारी.
(4-5) कुलपति द्वारा किसी भी संकाय/संचालनालय विभाग से नामनिर्दिष्ट दो अधिव

टिप्पणी :- यह समिति सेवा में प्रवेश के समय पदों पर नियुक्ति और उच्चतर पदों पर पदोन्नति से संबंधित कार्य करेगी।

(च) महाविद्यालयों, अनुसंधान केन्द्रों आदि जैसी संस्थाओं में निम्न श्रेणी लिपिक, डी.के.दो, प्रयोग शाला सहायक, जैसी सेवाओं में प्रवेश के समय लिपिकीय/तकनीकी पद.

(1) महाविद्यालय का संकायाध्यक्ष/संस्था का भारसाधक अधिकारी-अध्यक्ष
(2-3) जिस संस्था/विभाग में पद भरा जाना है उसके दो वरिष्ठ सदस्य, जो संबंधित संकायाध्यक्ष/निदेशक द्वारा नामनिर्दिष्ट किए जायेंगे.
(4) महाविद्यालय के संकायाध्यक्ष/भारसाधक अधिकारी द्वारा चक्रानुक्रम से नामनिर्दिष्ट महाविद्यालय का अध्यापक या समतुल्य अधिकारी.

(छ) विश्वविद्यालय के विभिन्न कार्यालयों में तकनीकी पद (अलिपिकीय)

(1) कुलसचिव (या उसके द्वारा नामनिर्दिष्ट व्यक्ति - अध्यक्ष.
(2) लेखानियंत्रक द्वारा उसके कार्यालय से नामनिर्दिष्ट एक अधिकारी.
(3-4) कुलपति द्वारा किसी भी संकाय/संचालनालय/विभाग से नामनिर्दिष्ट दो अधिव

टिप्पणी :- यह समिति केवल सेवा में प्रवेश के समय पदों पर नियुक्ति और उच्चतर पदों पर पदोन्नति से संबंधित कार्य भी करेगी।

(ज) लिपिकीय कर्मचारियों के मामले में विभागीय पदोन्नति समिति (विश्वविद्यालय में सहायक के पद तक के सभी लिपिकवर्गीय कर्मचारियों को सम्मिलित करते हुए).

(1) कुलसचिव - अध्यक्ष
(2) लेखानियंत्रक - सदस्य
(3-4) दो अधिकारी, जो कुलपति द्वारा विश्वविद्यालय के भीतर से नामनिर्दिष्ट किए जायेंगे.
(5) विश्वविद्यालय से असंबद्ध एक अधिकारी, जो कुलपति द्वारा नामनिर्दिष्ट किया जाएगा.

(टिप्पणी :- लिपिकवर्गीय कर्मचारियों के वेतनमान के समतुल्य वेतनमान वाले तकनीकी पदों पर पदोन्नति के मामले में पदोन्नति समिति का अध्यक्ष नियुक्ति प्राधिकार होगा).

टिप्पणी :- परिणियम क्रमांक -5 के खण्ड (क) से (ज) तक के अधीन प्रत्येक चयन समिति के लिये सदस्यों की कुल संख्या की आधी संख्या धन (+) एक से गणनी होगी.

उल्लेखित सभी चयन समितियों/पदोन्नति समितियों में मनोनीत किये जाने वाले सदस्यों में अनुसूचित जाति, अनुसूचित जनजाति एवं अन्य पिछड़ा व सदस्यों का प्रतिनिधित्व रहे तदनुसार कुलपति/कुलसचिव/लेखानियंत्रक द्वारा सदस्यों का नामंकन किया जावेगा। यदि फिर भी उक्त वर्गों का प्रतिनिधित्व नहीं हो है, तो कुलपति उक्त वर्गों के प्रतिनिधित्व हेतु समितियों में अतिरिक्त सदस्यों को मनोनीत करेगा। प्रत्येक चयन/पदोन्नति समिति के लिये कुल सदस्यों की संख्या की 3/4 संख्या धन (+) एक से गणनी होगी।

तथा असज्जित निवास स्थान पाने का भी हकदार होगा। जहां कुलपति के निवास स्थान को विश्वविद्यालय द्वारा सज्जित किया जाता है। वहां वह अपने निवास स्थान के फर्नीचर के लिए शासन द्वारा समय-समय पर शासकीय फर्नीचर के भाड़े के लिए विहित दर पर भाड़ा प्रभार का भुगतान करेगा।

वह निःशुल्क वाहन का भी हकदार होगा:

परन्तु यदि कोई व्यक्ति नियुक्ति की तारीख को शासन या विश्व-विद्यालय की सेवा में हो तो उसे उसके द्वारा आहरित अंतिम वेतन धन (+) 20 प्रतिशत प्रतिनियुक्ति भत्ता या 500 रुपये जो भी कम हो, दिया जा सकेगा :

परन्तु यह और भी कि यदि मण्डल विश्वविद्यालय के हित में ऐसा करना आवश्यक समझे तो वह कुलाधिपति की पूर्व सहमति से ऊपर विनिर्दिष्ट वेतन से उच्चतर वेतन नियत कर सकेगा।

(ख) कुलपति विश्वविद्यालय भविष्य निधि के लाभों का हकदार नहीं होगा:

परन्तु यदि किसी ऐसे व्यक्ति को, जो पहले से ही विश्वविद्यालय की सेवा में हो, कुलपति के रूप में नियुक्त किया जाता है, तो उसे अपनी भविष्य निधि में अभिदान करते रहने की अनुज्ञा होगी और विश्व-विद्यालय का अंशदान उतनी राशि तक सीमित होगा जितनी वह कुलपति के रूप में उसकी नियुक्ति के पूर्व अंशदान कर रहा था।

(2) कुलपति, मण्डल द्वारा नियत यात्रा भत्ता नियमों में विहित दरों पर यात्रा भत्ता तथा विश्वविद्यालय के नियमों के अनुसार चिकित्सा प्रतिपूर्ति प्राप्त करने का भी हकदार होगा।

(3) (क) कुलपति, सक्रिय सेवा पर बिताई गई कालावधि के 1/11 भाग के लिये पूर्ण वेतन पर अवकाश का हकदार होगा। वह अपने कार्यकाल के दौरान जब कभी भी आवश्यक समझे ऐसा अवकाश ले सकेगा और इसकी सूचना मण्डल को देगा:

परन्तु यदि उसे देय अवकाश नब्बे दिनों का हो जाता है तो वह ऐसा अवकाश अर्जित नहीं करेगा। कुलपति अर्जित अवकाश समाप्त करने तथा उसका नगदीकरण कराने और विश्वविद्यालय द्वारा उसके अधिकारियों को स्वीकृत सभी अन्य अवकाश सुविधाएं पाने का हकदार होगा।

(ख) उपखण्ड (क) में उल्लिखित अवकाश के अतिरिक्त कुलपति बीमारी के मामले में या निजी कार्यों के कारण अपनी कालावधि के दौरान तीन माह से अनधिक कालावधि का अवैतनिक अवकाश लेने का हकदार होगा; परन्तु लिया गया अवैतनिक अवकाश बाद में उस सीमा तक पूर्ण वेतन अवकाश में अन्तर्गत किया जा सकेगा जिस सीमा तक अवकाश ऊपर उपखण्ड (क) के अधीन देय हो गया है।

(4) कुलपति की शक्तियां.—कुलपति को निम्नलिखित शक्तियां प्राप्त होंगी:—

(क) विश्वविद्यालय के अनुमोदित बजट के भीतर आवर्ती तथा अनावर्ती व्यय मंजूर करना, परन्तु वह विभिन्न विनियोजन इकाइयों के भीतर राशियों का पुनर्विनियोजन कर सकेगा;

(ख) विश्वविद्यालय नियमों के उपबन्धों के अध्यधीन रहते हुए स्वयं के यात्रा भत्ता देयक तथा चिकित्सा प्रतिपूर्ति देयक पर प्रतिहस्ताक्षर करना;

(ग) अधिनियम की धारा 36 की उपधारा (3) के अनुसार अनुसूचित बैंक में विश्वविद्यालय की ओर से खाता खोलना और विश्वविद्यालय के किसी आहरण तथा संवितरण अधिकारी को ऐसा खाता प्रचालित करने के लिए प्राधिकृत करना;

(घ) यात्रा भत्ता देयकों पर प्रतिहस्ताक्षर करना तथा विश्व-विद्यालय अधिकारियों की अधिकारिता से परे कर्तव्य पर हौन की अनुपस्थिति मंजूर करना;

(ङ) शक्तियों के प्रत्यायोजन के अनुसार अवकाश मंजूर करना।

घ—कुलाधिपति तथा कुलपति को छोड़कर विश्वविद्यालय के अधिकारियों की उपलब्धियां सेवा के निबंधन तथा शर्तों और शक्तियों तथा कर्तव्य

9. अन्य अधिकारियों की सेवा की शर्तें आदि.—(1) अधिनियमों के उपबन्धों तथा इस पत्राचार बनाए गये परिनियमों के अध्यधीन रहते हुए कुलाधिपति तथा कुलपति को छोड़कर विश्वविद्यालय के अधिकारियों की सेवा शर्तें वहीं होंगी जो अधिकारियों के लिये विश्वविद्यालय द्वारा विहित सेवा संविदा में सन्निहित हों।

(2) मंडल, यदि चयन समिति द्वारा इस प्रकार सिफारिश की गई हो तथा ऐसी सिफारिशों स्वीकृति के लिये अभिलिखित किए गए कारणों से इन परिनियमों द्वारा विहित आरम्भिक वेतन उच्चतर आरम्भिक वेतन मंजूर कर सकेगा, किन्तु किसी भी अभ्यर्थी को पाँच से अधिक अति वेतन वृद्धियां नहीं दी जायेगी।

(3) खण्ड (1) में उल्लिखित सभी अधिकारी विश्वविद्यालय के पूर्णकालिक वेतन भी अधिकारी होंगे और वे मण्डल द्वारा समय-समय पर अपने कर्मचारियों के लिये इस सम्बन्ध यथा विहित अवकाश, अवकाश वेतन भत्तों तथा अन्य लाभों के हकदार होंगे: परन्तु

अभ्यर्थी की महाविद्यालयों के अधिष्ठाता तथा निर्देशकों के पद पर नियुक्ति 5 वर्ष कालावधि के लिए ही होगी एवं वह पुनर्नियुक्ति के लिए पात्र होगा (द्वितीय कालावधि)। पर वह तीसरी बार नियुक्ति हेतु पात्र नहीं होगा।

(4) विश्वविद्यालय के कुलाधिपति तथा कुलपति को छोड़कर, अधिनियम की धारा-11 अधीन उल्लिखित सभी अधिकारी जवाहरलाल नेहरू कृषि विश्वविद्यालय सेवा (सेवा सामान्य शर्तें) विनियम, 1969 के विनियम क्रमांक 4 में यथा परिभाषित प्रथम श्रेणी, द्वितीय श्रेणी, तृतीय श्रेणी तथा चतुर्थ श्रेणी के अध्यापनोत्तर सेवा कार्मिक उस समय तक विश्वविद्यालय की सेवा में बने रहेंगे जब तक वे 60 वर्ष की आयु पूरी नहीं कर लेते।

विश्वविद्यालय का अध्यापक चाहे वह किसी भी पद नाम से जाना जाता है, जिस नियुक्ति विश्वविद्यालय में, अध्यापन के प्रयोजनार्थ उन भर्ती नियमों के अनुसार की गई जो ऐ नियुक्ति को लागू होते हैं, और उसके अन्तर्गत ऐसा अध्यापक भी होगा जो पदोन्नति द्वारा अन्यथा किसी प्रशासनिक पद पर नियुक्त किया गया है और जो कम से कम बीस वर्ष अध्यापक/अनुसंधान/प्रसार/विकास कार्य में लगा रहा हो, उस समय तक विश्वविद्यालय सेवा में बना रहेगा, जब तक कि वह 62 वर्ष की आयु पूरी नहीं कर लेता।

प्रत्येक अध्यापक उस मास के, जिसमें कि वह बासठ वर्ष की आयु प्राप्त कर ले, अर्थात् दिन के अपराह्न में सेवानिवृत्त हो जायेगा। परन्तु कोई अध्यापक, जिसकी जन्मतिथि किसी म की पहली तारीख हो, पूर्ववर्ती मास के अंतिम दिन के अपराह्न में बासठ वर्ष की आयु प्राप्त कर पर सेवा निवृत्त हो जाएगा।

यह संशोधन दिनांक 7-8-1998 से प्रभावशील होगा।

(ख) वह विश्वविद्यालय द्वारा यथा अपेक्षित अनुसंधान सेवा कार्यक्रम तथा वार्षिक बजट अनुमान तैयार करेगा.

(ग) वह अनुसंधान सेवा के सामान्य क्षेत्र के अंतर्गत अनुमोदित अनुसंधान कार्यक्रमों में लगे हुए महा विद्यालयीन कर्मचारियों के सदस्यों का पर्यवेक्षण करने में संबंधित संकायाध्यक्ष को सहायता करेगा.

(घ) वह अनुसंधान परिणाम का संकलन करवाएगा तथा संकलन का पर्यवेक्षण करेगा तथा अनुसंधान निष्कर्षों के समुचित प्रकाशन का पर्यवेक्षण करेगा.

(ङ) वह संबंधित संकायाध्यक्षों के परामर्श से ऐसे सामान्य प्ररूप में तथा ऐसी संख्या में, जैसी अवधारित की जाये, अनुसंधान पाण्डुलिपियों को प्रकाशन के लिये अनुमोदित करेगा.

(च) वह सभी प्रकाशनों की अंक संख्या समनुदेशित करेगा तथा सभी प्रकाशनों का अधिभूत अभिलेख रखेगा.

(छ) वह अधिनियम के अधीन प्रदत्त शक्तियों के प्रयोग करने तथा कर्तव्यों के निर्वहन के लिये कुलपति के प्रति उत्तरदायी होगा.

(ज) वह अध्यापन कार्य करेगा.

(झ) वह ऐसे अन्य कर्तव्यों का पालन करेगा, जो परि-नियमों, विनियमों या मंडल के पूर्व अनुमोदन से कुलपति द्वारा उसे प्रदत्त किये जायें या उस पर अधिरोपित किये जाएं.

(घ) वह कृषि सहकारी संस्थाओं के साथ अहाते से बाह्य कार्यक्रमों तथा ग्रामीण युवा कार्यक्रमों का पर्यवेक्षण करेगा.

(ङ) वह महाविद्यालय को समनुदेशित या महाविद्यालयों से संबद्ध विस्तार विशेषज्ञों और कर्मचारीवृन्द के ऐसे अन्य सदस्यों का, जो विस्तार क्रामों में लगे हों, पर्यवेक्षण करेगा तथा विस्तार कार्य का मार्ग-दर्शन करेगा.

(च) वह विस्तार कार्यक्रम के बेहतर विकास के लिए प्रकाशन, फिल्म आदि जैसी सामग्रियों को तैयार करने के कार्य का निर्देशन करेगा,

(छ) वह विश्वविद्यालय विस्तार सेवाओं के भाग के रूप में किसी भी सामग्री का वितरण करेगा.

(ज) वह अधिनियम के अधीन शक्तियों के प्रयोग तथा कर्तव्यों के निर्वहन में कुलपति के प्रति उत्तरदायी होगा.

(झ) वह अध्यापन कार्य करेगा.

(ञ) वह ऐसे अन्य कर्तव्य करेगा, जो परि-नियमों तथा विनियमों द्वारा तथा मंडल के पूर्व अनुमोदन से कुलपति द्वारा उसे प्रदत्त किए जाएं या उस पर अधि-रोपित किये जायें.

16 (1) निदेशक शिक्षण राज्य शासन द्वारा समय-समय पर एवं अनुमोदन किये गये वेतनमान में वेतन प्राप्त करेगा.

(2) निदेशक शिक्षण की नियुक्ति ऐसे निबंधनों पर की जाएगी जैसे मंडल द्वारा अनुमोदित किए जाएं.

(3) निदेशक शिक्षण के निम्नलिखित कर्तव्य होंगे :—

(क) वह विश्वविद्यालयों के सभी संकायों और सम्बद्ध विषयों में शिक्षा का संपूर्ण प्रभारी होगा.

(ख) वह संबंधित संकायाध्यक्षों के परामर्श से पाठ्यक्रमों तथा पाठ्यचर्याओं की रचना, विकास, मूल्यांकन तथा सुधार करेगा तथा छात्रों के व्यावसायिक सक्षमता, चरित्र तथा नेतृत्व के गुण को विकसित करने के लिए अभिकल्पित अध्यापन प्रक्रिया का विकास करेगा.

(ग) वह विश्वविद्यालय के सभी संघटक महाविद्यालयों में अध्यापन तथा परीक्षा का एक समान मानक सुनिश्चित करेगा.

(घ) वह अध्यापन, अनुसंधान तथा विस्तार शिक्षा की एक एकीकृत पद्धति का विकास करेगा तथा विभिन्न संकायों के अध्यापन कार्यों का समन्वय करेगा.

(ङ) वह संघटक महाविद्यालयों, अनुसंधान केन्द्रों, फार्मों के शैक्षिक कर्मचारियों को सेवान्तरित तथा स्नातकोत्तर प्रशिक्षण सुविधाएं प्रदान करने का प्रबंध करेगा.

15 (1) निदेशक विस्तार सेवाएं राज्य शासन द्वारा समय-समय पर मान्य एवं अनुमोदन किये गये वेतनमान में वेतन प्राप्त करेगा.

(2) निदेशक विस्तार सेवाएं की नियुक्ति ऐसे निबंधनों पर की जायेगी, जैसे मंडल द्वारा अनुमोदित किये जायें.

(3) निदेशक, विस्तार सेवाएं के निम्नलिखित कर्तव्य होंगे :—

(क) वह ऐसे अहाते के भीतर तथा अहाते के बाहर होने वाले शैक्षणिक कार्य पर संपूर्ण नियंत्रण करेगा; जिसमें कृषक तथा ग्रामीण परिवार अंतर्बलित हों.

(ख) वह विस्तार योजना के संबंध में दृषकों तथा अन्य गैर-छात्रों की शिक्षा के लिए वार्षिक कार्यक्रम तथा बजट आवश्यकताएं तैयार करेगा.

(ग) वह विस्तार शिक्षा के विभिन्न रूपों में पाठ्यक्रमों का विकास करने में तथा छात्रों को पढ़ाने में संकायाध्यक्षों की सहायता करेगा.

- (च) वह स्नातकोत्तर उपाधियों की अपेक्षाओं की तैयारी में विश्वविद्यालय के छात्रों के कार्य की योजना तथा समन्वय पर सम्पूर्ण नियंत्रण करेगा.
- (छ) वह सुसंगत महाविद्यालयीन संकाय के साथ, जिसमें स्नातकोत्तर छात्र अध्ययन कर रहे हों, समन्वय करेगा जिससे ऐसी उपाधियों संबंधी अपेक्षाओं की पूर्ति उचित रीति से हो.
- (ज) वह अधिनियम के अधीन उसे प्रदत्त अधिकारों तथा कर्तव्यों के प्रयोग तथा निर्वहन के लिए कुलपति के प्रति उत्तरदायी होगा.
- (झ) वह अध्यापन कार्य करेगा.

17 (1) अधीक्षक भौतिक संयंत्र राज्य शासन द्वारा समय-समय पर मान्य एवं अनुमोदन किये गये वेतनमान में वेतन प्राप्त करेगा.

परन्तु जब किसी व्यक्ति का वेतन राज्य शासन या किसी भी अन्य अभिकरण से प्रतिनियुक्ति पर अहरित किया जाये तो उसका वेतन संबंधित विनियम के अनुसार नियत किया जायेगा.

(2) अधीक्षक, भौतिक संयंत्र के निम्नलिखित कर्तव्य होंगे :-

- (क) वह विश्वविद्यालय के रख-रखाव पर तथा विश्वविद्यालय के भवनों, उद्यानों, मैदानों तथा फार्मों की सुरक्षा पर सम्पूर्ण नियंत्रण करेगा.
- (ख) वह विद्युत् तथा जल की पूर्ति टेलीफोन सेवा के तथा ऐसी ही अन्य सेवाओं का तथा विश्वविद्यालय के वाहनों के प्रचालन तथा रख-रखाव का पर्यवेक्षण करेगा.
- (ग) वह विश्वविद्यालयों की स्वच्छता तथा आरोग्यकारी स्थितियों की व्यवस्था करने वाले संकायों का निदेशन करेगा.
- (घ) वह अन्य अधिकारियों के सहयोग से विश्वविद्यालय के उपकरणों के प्रतिष्ठापन, उपयोग तथा रख-रखाव की व्यवस्था करेगा.
- (ङ) वह कमरों, धरों, भवनों तथा मैदानों के आवंटन तथा उपयोग का समुचित प्राधिकारियों तथा अधिकारियों के निदेशों के अनुसार पर्यवेक्षण करेगा.
- (च) वह मंडल द्वारा दिए गए आदेशों के अनुसार विश्व-विद्यालय भवनों के मैदानों के निर्माण और/या परिवर्तनों की योजनाओं का निदेशन करेगा.
- (छ) वह ऐसे अन्य कर्तव्यों का पालन करेगा जैसे उसे विश्व-विद्यालय की भौतिक सुविधाओं के उचित कृत्यों के लिए कुलपति या मंडल द्वारा समनुदेशित किये जाएं.

18. संकायाध्यक्षों की शक्तियां तथा कर्तव्य.—(1) संबंधित संकायाध्यक्ष तीन वर्षों की कालावधि के लिये संकाय के महाविद्यालयीन संकायाध्यक्षों में से ऐसे निबंधनों पर नियुक्त किया जायेगा, जैसे कुलपति की सिफारिशों पर कुलाधिपति द्वारा अनुमोदित किए जायें. सेवा की आवश्यकता तथा प्रशासन की सुविधा पर निर्भर रहते हुए कुलपति की इस कालावधि को घटाने/कम करने की शक्ति होगी.

18 (2) संकायाध्यक्षों को राज्य शासन द्वारा समय-समय मान्य एवं अनुमोदन किये गये वेतनमान में वेतन प्राप्त करेगा.

(3) संकायाध्यक्ष (डीन ऑफ फैक्ट्री).—(क) संकाय का अध्यक्ष होगा तथा संकाय की नीतियों के प्रशासन तथा निष्पादन के लिये कुलपति के प्रति उत्तरदायी होगा.

(ख) परिनियम तथा संकाय से संबंधित अन्य विनियमों के सम्यक पालन के लिये उत्तरदायी होगा.

(ग) किसी भी सदस्य के संकाय के समक्ष कोई भी विषय प्रस्तुत करने के अधिकार पर प्रतिकूल प्रभाव डाले बिना नीतियों की रचना करेगा तथा उन्हें संकाय के समक्ष विचारार्थ प्रस्तुत करेगा.

(घ) संकाय में अध्यापन/अनुसंधान/पाठ्यचर्याओं/विस्तार/पाठ्यक्रम/खपरेखाओं/परीक्षाओं/पंजीयन तथा प्रवेश आदि संबंधित नीतियों तथा कार्यक्रमों से संबंध विषयों का संगठन करने, सलाह देने, मार्गदर्शन करने तथा संचालन करने के लिये उत्तरदायी होगा तथा इस संबंध में कुलपति तथा अन्य संबंधित अधिकारियों के मुख्य सलाहकार के रूप में कार्य करेगा.

(ङ) विश्वविद्यालय के अन्य प्राधिकारियों, महाविद्यालयों, छात्रों तथा जनता के साथ संकाय के सभी शासकीय कार्य के लिये सम्पर्क के माध्यम के रूप में सेवा करेगा.

(च) ऐसे अन्य कर्तव्यों का पालन करेगा, जैसे उसे कुलपति द्वारा समनुदेशित किये जाएं.

19 (1) महाविद्यालय के संकायाध्यक्ष (डीन) को राज्य शासन द्वारा समय-समय पर मान्य एवं अनुमोदन किये गये वेतनमान में प्राप्त करेगा.

(2) महाविद्यालय के संकायाध्यक्ष (डीन) की नियुक्ति परिनियम 6(क) (एक) के अनुसार की जाएगी.

(3) महाविद्यालय के संकायाध्यक्ष (डीन) के निम्नलिखित कर्तव्य होंगे :—

- (क) वह एक महाविद्यालय पर, जिसका कि वह प्रशासनिक तथा शैक्षिक प्रमुख है, उसके सभी कर्मचारियों, छात्रों, क्रियाकलापों, सुविधाओं तथा उसमें उपगत के व्यय के संबंध में सम्पूर्ण नियंत्रण करेगा.

(क) वह उसके अधीन आने वाली संस्थाओं का उच्च स्तरीय विनियम, अनुशासन बनाने रखने के लिये उत्तरदायी होगा।

(ख) वह महाविद्यालय में अध्यापन, अनुसंधान तथा विस्तार कार्यों से संबंधित सभी विनियमों तथा कार्यों का समन्वय और चलाने के लिये संकाय/अध्यक्ष की सहायता करेगा।

(ग) वह महाविद्यालयीन कर्मचारियों के लिये प्रस्ताव तथा उनकी आवश्यकताओं संबंधी बजट अनुमान तैयार करेगा और कुलपति के माध्यम से लक्ष्य नियंत्रण के प्रति इस बात के लिये उत्तरदायी होगा कि सभी महाविद्यालयीन कर्मचारियों समुचित शक्तियों के माफ़ी के अनुसार है।

(घ) वह निदेशक अनुसंधान सेवाओं की निश्चित-विधियों के अनुसंधान के लिये योजनाओं को विकसित करने तथा अनुसंधान के लिये योजनाओं को विकसित करने तथा बजट बनाने में सहायता करेगा तथा उसके द्वारा मानने पर प्रतिबद्ध तैयार करने में भी उसकी सहायता करेगा तथा महाविद्यालयीन कर्मचारियों तथा छात्रों द्वारा तथा उसके अधीन आने वाली संस्थाओं से चलाने योग्यताओं के अनुसार नियम बनाए जा रहे अनुसंधान कार्य का निदेशन भी करेगा।

(च) वह उसके अधीन आने वाली संस्थाओं के विस्तार कार्य के लिये योजनाओं को विकसित करने तथा बजट तैयार करने में निदेशक, विस्तार सेवाएँ की सहायता करेगा।

(द) वह संचालनमयक सामग्रियों के विकल्प के विस्तार सेवाओं की सहायता करेगा।

(रे) वह निदेशक, शिक्षण की सहायता करेगा तथा महाविद्यालय में स्नातकोत्तर छात्रों के कार्य का निदेशन करेगा।

(स) वह अधीक्षक, शैक्षिक संघ के माध्यम से महाविद्यालय की समस्त शिक्षण गति को सुचारु रूप से चलाए रखेगा तथा उसके लिये उचित सुविधाएँ के लिये उत्तरदायी होगा।

(ल) वह ऐसे अन्य कर्तव्यों का पालन करेगा, जिनके लिये उसे अन्य कर्तव्यों के लिये उत्तरदायी होना पड़े।

(अ) वह महाविद्यालय के कर्मचारी वर्ग के अध्यापन, अनुसंधान तथा विस्तार कार्य का पर्यवेक्षण करेगा तथा महाविद्यालय के सभी छात्रों के कार्य तथा आचरण के लिये उत्तरदायी होगा।

(आ) वह संबंधित संकाय/अध्यक्ष तथा संचालक के माध्यम से इस परिनियम के अधीन शक्तियों के प्रयोग तथा कर्तव्यों के निर्देशन के लिये कुलपति के प्रति उत्तरदायी होगा।

(इ) इस महाविद्यालय के संघ में, जिसका कि वह संकाय/अध्यक्ष (डीन) है ऐसी शक्तियों का प्रयोग करेगा तथा ऐसे कर्तव्यों का निर्देशन करेगा, जैसे कि उसे कुलपति द्वारा प्रत्यक्षित या समन्वयित किए जाएं तथा अध्यापन, अनुसंधान तथा विस्तार शक्ति से संबंधित सभी कर्तव्यों तथा प्रशासनिक कार्यों से संबंधित संकाय/अध्यक्ष तथा निदेशक के माध्यम से उत्तरदायी होगा।

(ई) वह अध्यापन, अनुसंधान तथा विस्तार कार्य करेगा।

(उ) वह परिनियमों तथा विनियमों के समूहके अनुशासन के लिये उत्तरदायी होगा।

(ए) वह अपने महाविद्यालय से संबंधित शैक्षिक विषयों पर नीतिगत तैयार करेगा तथा संकाय/अध्यक्ष/निदेशक शिक्षण के माध्यम से संकाय/विद्यालय के लिये उत्तरदायी प्रस्तुत करेगा।

(अ) वह महाविद्यालय से चलाने अनुसंधान कार्य/शिक्षण कार्य/संस्थाओं के उचित प्रशासन के लिये उत्तरदायी होगा।

(आ) वह महाविद्यालयी के छात्रों/छात्राओं के रखरखाव, तथा पर्यवेक्षण तथा कार्यक्रमों के लिये उत्तरदायी होगा।

(अ) वह शहरी समग्रियाँ, उपकरणों तथा ऐसी अन्य वस्तुओं की उपचार करने के लिये उत्तरदायी होगा, जो कि महाविद्यालय तथा उसके चलाने के लिये आवश्यक हों।

(क) वह उसके अधीन आने वाली संस्थाओं में उच्च स्तरीय अनुशासन बनाए रखने के लिये उत्तरदायी होगा।

20 (1) विश्वविद्यालय का पुस्तकाध्यक्ष को राज्य शासन द्वारा समय-समय पर मान्य एवं अनुमोदन किये गये वेतनमान में वेतन प्राप्त करेगा।

(2) विश्वविद्यालय के पुस्तकाध्यक्ष के निम्नलिखित कर्तव्य होंगे:—

- (क) वह विश्वविद्यालय के सभी पुस्तकालयों का रख-रखाव, नियंत्रण तथा पर्यवेक्षण करेगा और उनकी सेवाओं का संगठन ऐसी रीति से करेगा कि वे अध्यापन, अनुसंधान तथा विस्तार की आवश्यकताओं के लिए अत्यन्त लाभप्रद हों;
- (ख) वह विश्वविद्यालय के अधीन आनेवाली सभी पुस्तकालयों के विकास तथा प्रचालन के लिए वार्षिक बजट तैयार करेगा;
- (ग) पुस्तकों खरीदने तथा छातों और कर्मचारीवृन्द के सदस्यों के बीच उनका वितरण करने के लिए संकायाध्यक्षों तथा निर्देशकों से सिफारिशें प्राप्त करेगा तथा उनका समन्वय करेगा।
- (घ) वह अधीक्षक, भौतिक संयंत्र के माध्यम से विश्वविद्यालय के पुस्तकालयों के स्थान में सुधार की आवश्यकता पर लेखा नियंत्रक को सिफारिश करेगा।
- (ङ) वह पुस्तकालय तथा उसमें सुधार से संबंधित ऐसे सभी कार्य करेगा, जिनकी अपेक्षा कुलपति द्वारा उससे की जाये।

स्पष्टीकरण—इस परिनियम के प्रयोजन हेतु "विश्वविद्यालय के पुस्तकालयों" में विश्वविद्यालय अहाते में पुस्तकालय तथा विश्वविद्यालय के अंतर्गत आने वाले सभी महाविद्यालयों तथा संस्थाओं से संलग्न सभी पुस्तकालय सम्मिलित हैं।

टिप्पणी—कुलपति, पूर्वगामी परिनियमों या इसमें इसके पश्चात् उल्लिखित किसी भी अन्य परिनियम में उल्लिखित किसी भी अधिकारी से यह अपेक्षा कर सकेगा कि वह अपने स्वयं के कर्तव्यों के अतिरिक्त अन्य कृत्यों का निर्वहन करे।

मध्याह्न तीन—विश्वविद्यालय के प्राधिकरण

21. मंडल—(1) कुलपति, अधिनियम की धारा 26 के उपबंधों के अनुसार अधिसूचना द्वारा मंडल का गठन करेगा।

(2) अधिनियम की धारा 26 की उपधारा (4) में यथा अधिकृत मंडल के यथास्थिति, नामनिर्दिष्ट या निर्वाचित सदस्य (पदेन सदस्यों से भिन्न) अधिनियम की धारा 55 के उपबंधों के अध्यधीन रहत हुए 3 वर्ष की अवधि तक पदधारण करेंगे। यह अवधि उस तारीख को आरंभ होगी जिस तारीख को उनका नामनिर्देशन या निर्वाचन "मध्यप्रदेश राजपत्र" में प्रकाशित हो।

22. विद्या परिषद्—(1) धारा 29 की उपधारा (एक) की मध (पांच) के अधीन निर्वाचित किये जाने वाले तीन अध्यापक मतपत्र द्वारा निम्नानुसार निर्वाचित किए जाएंगे:—

- (क) एक सदस्य कृषि संकाय द्वारा अपने सदस्यों में से निर्वाचित किया जायेगा;
- (ख) एक सदस्य पशु चिकित्सा विज्ञान तथा पशुपालन संकाय द्वारा अपने सदस्यों में से निर्वाचित किया जायेगा।
- (ग) एक सदस्य अन्य संकायों, यदि कोई हों, द्वारा अपने सदस्यों में से जैसा कि कुलपति द्वारा अवधारित किया जाये, चक्रानुक्रम से निर्वाचित किया जायेगा।

(2) विद्या परिषद् विनियमों द्वारा संकाय के उद्देश्यों के अनुसार विभिन्न संकायों द्वारा पाठ्यचर्या तथा पाठ्यविवरण के विकास को तथा विश्वविद्यालय की उपाधि की अपेक्षाओं का उपबंध करेगी। ऐसे विनियमों में यह भी उपबंध होगा कि संकाय के प्रस्ताव विद्या परिषद् के अनुमोदन के अध्यधीन होंगे।

23. संकाय—(1) विश्वविद्यालय में निम्नलिखित संकाय होंगे, अर्थात्:—

- (एक) कृषि संकाय;
- (दो) पशु चिकित्सा विज्ञान तथा पशुपालन संकाय;
- (तीन) कृषि इंजीनियरिंग संकाय;
- (चार) डेरी प्रौद्योगिकी संकाय;
- (पांच) ऊपर उल्लिखित विषयों से भिन्न प्रत्येक—ऐसे विषय का संकाय जिसके लिये कोई नई संस्था खाली गई हो या छातों को शैक्षिक उपाधियों के लिये अर्ह बनाने के लिए उसी प्रकार की अन्य संकायें खोलीं गई हों।

(2) प्रत्येक संकाय में निम्नलिखित सदस्य होंगे:—

- (क) संकायाध्यक्ष—अध्यक्ष;
- (ख) महाविद्यालयों के सभी संकायाध्यक्ष (डीन);
- (ग) संकाय में अध्ययन के सभी विभागाध्यक्ष;

(घ) सभी प्राध्यापक (प्रोफेसर) तथा छह अनुसंधान विशेषज्ञ तथा तीन विस्तार विशेषज्ञ, जो कि विश्वविद्यालय की सेवा में नियोजित हों,—निदेशक अनुसंधान/निदेशक विस्तार के परामर्श से संकायाध्यक्ष द्वारा अधिसूचना की तारीख से एक वर्ष की कालावधि के लिए नामनिर्दिष्ट किए जाएंगे।

(ए) एक सहायक (प्रासिडेंट प्रोफसर) और यदि सहायक न हो तो प्रत्येक शैक्षिक वर्ष के लिए वर्कशॉप के अगुआर वर्कशॉप में संकाय के प्रत्येक विभाग से एक सहायक प्रोफसर

(असिस्टेंट प्रोफसर)

(ब) निदेशक, शिक्षण.

(ख) निदेशक, विस्तार सेवाएं.

(ग) निदेशक, शि्षण.

(घ) दो से अधिक सदस्य, जो कि विद्यार्थियों के निर्वाचन में न हों, जिन्हें संकाय/अध्यक्ष दो वर्ष की कालावधि के लिए सहयोगित करें.

(आ) अन्य संकायों में से प्रत्येक संकाय से एक सदस्य, जिन्हें संकाय/अध्यक्ष संघटित संकाय के अध्यक्ष के परामर्श से ऐसी कालावधि के लिए सहयोगित करें, जैसी वह उचित समझे.

(3) प्रत्येक संकाय अपने संकाय/अध्यक्ष के प्रति उत्तरदायी होगा.

(4) प्रत्येक संकाय एक महाविद्यालय संयोजक योजना तैयार करेगा, जिसमें ऐसे विभागों की व्यवस्था होगी जो कि सर्वोत्तम माने जायें और महाविद्यालय द्वारा तथा प्रत्येक ऐसी संकाय में समाविष्ट विभिन्न विभागों द्वारा किन्हीं अन्य कार्य की व्यापक परिभाषित की जायेगी. किसी संकाय के प्रस्ताव पर विद्यालय द्वारा विचार किया जाएगा और यह परिषद द्वारा अनुमोदित कर दिया जाएगा. उसे मंडल की विचारणा में प्रेषित कर दिया जाएगा. परिषद और/या मंडल द्वारा चाहे गए कोई भी परिवर्तन संकाय को निर्दिष्ट किए जायेंगे.

(5) प्रत्येक संकाय अपने कार्य के क्षेत्र से संबंधित किसी भी मस्य पर या विद्यालय पर उसे निर्दिष्ट द्वारा उसे निर्दिष्ट किसी भी विषय पर चर्चा करेगा तथा विद्यालय परिषद को ऐसी सिफारिश करेगा जो भी विद्यालय के उद्देश्यों के अनुसार अनुसंधान तथा विस्तार विद्यालय में अन्य सदस्यों की व्यवस्था करेगी और विषय-विवेकित करेगा तथा अन्य अध्ययन, प्रशिक्षण/या क्षेत्रगत अनुभवों के लिए महाविद्यालयीन पाठ्यक्रम तथा पाठ्यक्रम रूप देगा. प्रत्येक संकाय विद्यार्थियों की उपाधि संबंधी अनुशंसा की है, प्रत्येक संकाय द्वारा बनाए गए विनियमों के अधीन रहते हुए, प्रत्येक संकाय द्वारा बनाए गए विनियमों के अधीन रहते हुए प्रत्येक महाविद्यालयी संकाय के विभिन्न अध्ययन पाठ्यक्रमों में छात्रों की विवेक से भर्ती करेगा. महाविद्यालय के संकायों के प्रवेशों के अधीन रहते हुए प्रत्येक संकाय महाविद्यालयी संकाय के विभिन्न अध्ययन पाठ्यक्रमों में छात्रों की विवेक से भर्ती करेगा. महाविद्यालय के संकायों की भर्ती में अस्फल रहे हों उनकी बहालगी की सिफारिश करेगा.

(8) संकाय, मंडल की यह सिफारिश करेगा कि उन छात्रों की निर्वाचन संकाय तथा विद्यार्थियों की उपाधि संबंधी अनुशंसा की जायेगी, मंडल की यह सिफारिश करेगा कि उन छात्रों की निर्वाचन संकाय में भर्ती करेगी, उपाधि प्रदान की जाय.

(9) परिचर्याओं के अधीन रहते हुए, संकाय—(क) छात्रों तथा अन्य व्यक्तियों के लिए जो कि महाविद्यालय के छात्र न हों, प्रशिक्षण की अनुसंधानों के विकास के लिए विस्तार सेवाओं में सहयोग करेगी तथा निदेशक, विस्तार सेवाओं को, जो कि विवेक से भर्ती करे हों, प्रेषित (जिन्हा) प्रमाणित तथा अन्य मान्यता वाली करने की सिफारिश करेगा, तथा प्रमाणित तथा अन्य मान्यता वाली करने की सिफारिश करेगा, तथा (ख) छात्रों की समस्याओं के व्यावहारिक समाधान के उद्देश्य से अनुसंधान कार्य के संचालन की योजनाओं के विकास में अनुसंधान सेवा में सहयोग करेगा.

24. अन्य शैक्षिक—द्वारा 25 की मर (एक) से (तीन) तक में उल्लिखित शैक्षिकों के अधिकारों के अधीन विद्यार्थियों के निर्वाचित प्रतिनिधित्व में—

- (1) शैक्षिक परिषद,
- (2) शिक्षा विस्तार परिषद,
- (3) अनुसंधान परिषद,
- (4) स्नातकोत्तर अध्ययन परिषद.

25. शैक्षिक परिषद—(1) शैक्षिक परिषद में निर्वाचित प्रतिनिधित्व होगा, यथा—

- (क) कुलपति—अध्यक्ष;
- (ख) वरिष्ठ निदेशक;
- (ग) कुल सचिव—सचिव;
- (घ) सभी संकाय/अध्यक्ष;

(ख) महाविद्यालयों के दो संकाय/अध्यक्ष (तीन) जो कि कुलपति द्वारा वर्कशॉप में एक वर्ष की कालावधि के लिए नामांकित किए जायेंगे.

(घ) निदेशक, अनुसंधान सेवाएं;

(ग) निदेशक, विस्तार सेवाएं;

(ब) शैक्षिक, शैक्षिक संकाय (फिजिकल साइंस);

(घ) शैक्षिक संकाय से दो विभागाध्यक्ष, प्रत्येक विभाग में तथा प्रमाणित संकाय से दो विभागाध्यक्ष तथा शैक्षिक संकाय से दो विभागाध्यक्ष, प्रत्येक वर्ष की वर्कशॉप में वर्कशॉप के अगुआर एक वर्ष की कालावधि के लिए;

(आ) छह कल्याण संकाय/अध्यक्ष.

(2) शैक्षिक परिषद का यह कर्तव्य होगा कि वह शैक्षिक परिषदों से संबंधित कार्य करे, जैसे मंडल, कुलपति, विद्यालय, विद्यार्थियों की उपाधि संबंधी विषयों पर, विद्यार्थियों के विकास के लिए निर्दिष्ट किए जायें, कुलपति की सिफारिश करे.

26. शिक्षा विस्तार परिषद्.—(1) शिक्षा विस्तार परिषद् में निम्नलिखित व्यक्ति होंगे, अर्थात् :—

(क) निदेशक, विस्तार सेवाएँ—अध्यक्ष

(ख) सभी संकायाध्यक्ष (डीन आफ फंकल्टी) तथा सभी महाविद्यालयों के संकायाध्यक्ष (डीन) महाविद्यालयों के संकायाध्यक्षों में एक संकायाध्यक्ष जो कि अध्यक्ष द्वारा नियुक्त किया जाय, उसके (परिषद् के) सचिव के रूप में कार्य करेगा.

(ग) निदेशक, शोध सेवाएँ.

(2) शिक्षा विस्तार परिषद्, निदेशक, विस्तार सेवाएँ, के प्रति उत्तरदायी होगी और ऐसे सभी विषयों पर, जो कि विस्तार सेवा से संबंधित हों, तथा विशेषतः निम्नलिखित से संबंधित विषयों पर विचार करेगी तथा सिफारिश करेगी :—

(क) महाविद्यालयीन छात्रों का प्रशिक्षण ;

(ख) कृषि ग्रामीण जीवन विस्तार सेवा ;

(ग) कृषकों के लिये शिक्षा सामग्री तैयार करना ;

(घ) गैर छात्रों के लिये अल्पकालीन पाठ्यक्रम संचालित करना.

(ङ) कृषकों के लाभ के लिये क्षेत्र विस्तार कार्यक्रम ;

(च) कृषि उत्पादन का विकास तथा सहकारी संस्थाएँ बनाना ;

(छ) कृषि के विकास के लिये सामग्री तैयार करना जैसे प्रकाशन, फिल्मों आदि जिससे विस्तार का बेहतर विकास हो.

27. अनुसंधान परिषद्.—(1) अनुसंधान परिषद् में निम्नलिखित सदस्य होंगे, अर्थात् :—

(क) निदेशक, अनुसंधान सेवाएँ—अध्यक्ष,

(ख) सभी संकायाध्यक्ष तथा महाविद्यालयों के संकायाध्यक्ष (डीन),

(ग) निदेशक विस्तार सेवाएँ,

(घ) पुस्तकाध्यक्ष,

(ङ) दो से अधिक ऐसे अन्य विभागाध्यक्ष, जो कि निदेशक अनुसंधान सेवाएँ द्वारा नामनिर्दिष्ट किये जाएंगे ;

(च) महाविद्यालयों के संकायाध्यक्षों में से एक संकायाध्यक्ष जो कि निदेशक अनुसंधान सेवाएँ द्वारा नामनिर्दिष्ट किया जाएगा—सचिव.

(2) अनुसंधान परिषद् निदेशक, अनुसंधान सेवाएँ के प्रति उत्तरदायी होगी और वह विश्वविद्यालय में कृषि अनुसंधान से संबंधित सभी विषयों पर और विशेषतः निम्नलिखित से संबंधित विषयों पर विचार करेगी तथा सिफारिश करेगी.—

(क) कृषि ग्रामीण जीवन अनुसंधान सेवा ;

(ख) कृषि के विकास के लिये सामग्री तैयार करना जैसे प्रकाशन, फिल्मों आदि जिससे अनुसंधान का बेहतर विकास हो.

28. स्नातकोत्तर अध्ययन परिषद्.—(1) स्नातकोत्तर अध्ययन परिषद्, में निम्नलिखित सदस्य होंगे अर्थात् :—

(क) संकायाध्यक्ष, जो कि कुलपति द्वारा नामनिर्दिष्ट किया जायेगा—अध्यक्ष ;

(ख) सभी संकायाध्यक्ष ;

(ग) सभी महाविद्यालयीन संकायाध्यक्ष (डीन) ;

(घ) निदेशक, अनुसंधान सेवाएँ ;

(ङ) निदेशक, विस्तार सेवाएँ.

(2) स्नातकोत्तर अध्ययन परिषद्, विद्या परिषद् के सम्पूर्ण पर्यावलोकन के अंतर्गत कार्य करेगी, किन्तु निदेशक शिक्षण के प्रति उत्तरदायी होगी और वह स्नातकोत्तर अध्ययनों से संबंधित सभी विषयों पर तथा विशेषतः निम्नलिखित से संबंधित विषयों पर विचार करेगी तथा सिफारिश करेगी :—

(क) महाविद्यालय के स्नातकोत्तर पाठ्यक्रम का विकास करना तथा उसमें प्रवेश के मानक निर्धारित करना ;

(ख) स्नातकोत्तर उपाधियों के लिये पाठ्यक्रम, अनुसंधान तथा अन्य अपेक्षाएँ विहित करना ;

(ग) स्नातकोत्तर उपाधि प्रदान करने के लिये संबंधित संकायाध्यक्ष की सहमति से स्नातकोत्तर उपाधियों के अभ्यर्थियों के कार्य निष्पादन का मूल्यांकन करना ;

(घ) ऐसे अन्य कृत्यों का पालन करना, जैसे कि मंडल तथा कुलपति द्वारा समनुदेशित किये जाएँ.

29. विश्वविद्यालय के प्राधिकरणों की समितियाँ.—

(1) विश्वविद्यालय का प्रत्येक प्राधिकरण ऐसी समितियाँ नियुक्त कर सकेगा जसी कि वह अधिनियम के अधीन उसे समनुदेशित कर्तव्यों के दक्षतापूर्ण निर्वहन के लिए आवश्यक समझे.

(2) प्रत्येक समिति में अन्य प्राधिकरणों के सदस्य या सदस्यों तथा विश्वविद्यालय के कर्मचारीवृन्द के ऐसे सदस्यों को नियुक्त किया जा सकेगा, जिन्हें नियुक्त करना प्राधिकरण द्वारा उचित समझा जाए.

30. प्राधिकरणों के सदस्यों को देय मात्रा भत्ता तथा दैनिक भत्ता.—इन प्राधिकरणों के या किन्हीं भी समितियों के सदस्यों को प्राधिकरण की या उसकी किन्हीं भी समितियों की बैठकों में उपस्थित होने के लिये ऐसी दरों पर यात्रा-भत्ते तथा दैनिक भत्ते का भुगतान किया जाएगा, जैसा कि मंडल विनियमों द्वारा अवधारित करे.

अध्याय चार—विश्वविद्यालय के कर्मचारी व विश्वविद्यालय के अध्यापक

31. विश्वविद्यालय के अध्यापक.—(1) विश्वविद्यालय के अध्यापक या तो,—

(क) शिक्षण प्रदान करने के लिये और/या अनुसंधान का संचालन तथा मार्गदर्शन करने के लिये और/या विस्तार कार्यक्रमों का संचालन तथा मार्गदर्शन करने के लिये विश्वविद्यालय से वेतन पाने वाले —

(एक) प्राध्यापक, (दो) सह प्राध्यापक, (तीन) सहायक प्राध्यापक,

के रूप में विश्वविद्यालय के सेवक होंगे, या

(ख) ऊपर उल्लिखित प्रवर्गों में से किसी भी प्रवर्ग में ऐसी शर्तों तथा ऐसे निबंधनों पर, जैसे मंडल विनियमों द्वारा विहित करे, मानसंबी अध्यापकों के रूप में मंडल द्वारा नियुक्त होंगे.

(2) कोई अध्यापक शिक्षण प्रदान करने के लिए और/या अनुसंधान तथा/या विस्तार कार्यक्रम का संचालन या मार्गदर्शन करने के लिये केवल उसी मानक तक पात्र होगा जिसके लिये मंडल द्वारा इस संबंध में बनाये गये विनियमों के अनुसार उसे इस रूप में मान्यता प्रदान की गई हो.

(3) अध्यापक ऐसे कृत्यों का पालन करेगा तथा ऐसे कर्तव्यों का निर्वहन करेगा जैसे कि विद्या परिषद् विनियमों द्वारा विहित करे.

(4) जहाँ कहीं भी शब्द "अध्यापक/अध्यापकों" आए हो, वहाँ उसमें/उनमें अनुसंधान तथा विस्तार क्रियाकलापों में संलग्न व्यक्ति सम्मिलित है.

32. विश्वविद्यालय के अध्यापकों के लिये अर्हताएं.—मंडल के अनुमोदन के अध्याधीन रहते हुए विद्या परिषद्, विनियमों द्वारा विश्वविद्यालय के अध्यापकों की विभिन्न श्रेणियों के अभ्यर्थियों के लिए अर्हताएं विहित कर सकेगी.

(1) राज्य शासन के अनुमोदन से अध्याधीन रहते हुए, विश्वविद्यालय के वेतन भोगी अध्यापकों को राज्य शासन द्वारा समय-पर मान्य एवं अनुमोदन किये गये वेतनमान में वेतन प्राप्त करेगा :-

i) प्राध्यापक/समकक्ष

सह-प्राध्यापक/समकक्ष

ii) सहायक प्राध्यापक/समकक्ष

(तीन) सहायक प्राध्यापक 700-40-1100-50-1300 (असिस्टेंट प्रोफेसर) निर्धारण -50-1600 रुपये.

(2) इन समिति द्वारा की गयी विनिर्दिष्ट सिफारिशों पर, जो कि लिखित कारणों द्वारा समर्थित हों, कुलपति, लेखा नियंत्रक के परामर्श से ऐसा उच्चतर आरम्भिक वेतन मंजूर कर सकेगा.

(क) जो कि उस पद के जिस पर नियुक्ति की जानी हो वेतनमान में आरम्भिक वेतन से सात अग्रिम वेतन वृद्धियों से अधिक नहीं होगा; या

(ख) पहले से ही नियोजित अभ्यर्थी के मामले में, उसे अन्यत्र प्राप्त हो रहे वेतन की पांच अग्रिम वेतन-वृद्धियों से अधिक नहीं होगा और यदि उसका उक्त वेतन पद के वेतनमान की किसी भी अवस्था (स्टेज) का तुल्यनीति न हो तो उक्त वेतनमान में, अभ्यर्थी को पहले से ही प्राप्त हो रहे वेतन के ठीक नीचे की प्रवस्था से अधिक नहीं होगा.

टिप्पणी.—ऐसे सभी मामले, जिनमें (क) तथा (ख) के अधीन अग्रिम वेतन वृद्धियां मंजूर की जाती हैं नियुक्ति की तारीख से चार माह के भीतर मंडल को सम्यक् रूप से प्रतिवेदित किये जायेंगे.

(3) अधिनियम तथा इन परिनियमों के उपबंधों के अध्याधीन रहते हुए, विश्वविद्यालय के अध्यापकों की सेवा की अन्य शर्तें वही होंगी, जो कि अध्यापकों के लिये विश्वविद्यालय द्वारा विहित सेवा के करार में सम्मिलित हैं.

(4) विश्वविद्यालय के सभी वेतन भोगी अध्यापक पूर्णकालिक अध्यापक होंगे, और ऐसे अवकाश, अवकाश-वेतन, भत्तों तथा अन्य लाभों के हकदार होंगे, जैसे कि मंडल द्वारा इस संबंध में अपने कर्मचारियों के लिये समय-समय पर विहित किए जाएं.

(5) जहाँ कहीं भी शब्द "अध्यापक" आया हो, वहाँ उसमें अनुसंधान तथा विस्तार क्रियाकलापों में संलग्न व्यक्ति सम्मिलित है.

(ख) विभागाध्यक्ष, अनुसंधान केन्द्र के अध्यक्ष तथा क्षेत्र विस्तार इकाई के अध्यक्ष.

34. विभागाध्यक्ष के उत्तरदायित्व तथा कर्तव्य आदि.—चूंकि विभाग किसी संकाय के प्रगति ज्ञान के किसी विशिष्ट क्षेत्र में अध्यापन, अनुसंधान तथा विस्तार की प्राथमिक इकाई है, इसलिये विभागाध्यक्ष के उत्तरदायित्व तथा कर्तव्य निम्नानुसार होंगे :—

(क) वह विभाग में अध्यापन के आयोजन के लिये तत्संबंधी कार्य की गुणवत्ता तथा दक्षतापूर्ण प्रगति के लिए तथा विभाग को प्रभावित करने वाली विभागीय नीतियों को तैयार करने तथा निर्वाहित करने के लिये संकायाध्यक्ष के प्रति उत्तरदायी होगा.

(ख) वह विभाग के अध्यापन, अनुसंधान तथा विस्तार कार्य पर संबंधित महाविद्यालयीन संकायाध्यक्ष को प्रतिवेदन देगा तथा उसकी प्रायशः अन्य महाविद्यालयीन संकायाध्यक्षों तथा संकाय अध्यक्ष (डी आफ फ्रेण्टी) को वेजेगा.

(घ) "निरन्तर सेवा" से अभिप्रेत है निर्बाध सेवा और उसमें औसत वेतन या अर्धऔसत वेतन पर अवकाश की कालावधि तथा असाधारण अवकाश की कालावधि की पूर्वगामी तथा बाद की सेवा की कालावधि सम्मिलित है, किन्तु असाधारण अवकाश की कालावधि सम्मिलित नहीं है ;

(ङ) "परिवार" से अभिप्रेत है (एक) पुरुष अभिदाता के मामले में उसकी पत्नी, बच्चे, चाहे विवाहित हो या अविवाहित हों, तथा अभिदाता पर आश्रित माता, पिता और अभिदाता के मृत पुत्र की विधवा तथा बच्चे, परन्तु यदि अभिदाता यह साबित कर दे कि उसे शासित करने वाली स्वीय विधि अथवा पति या पत्नी के समुदाय की रूढ़िजन्य विधि के अन्तर्गत उसकी पत्नी भरण-पोषण की हकदार नहीं रह गई है तो उसे इस योजना के प्रयोजनार्थ अभिदाता के परिवार का एक भाग तब तक नहीं समझा जायेगा जब तक कि अभिदाता बाद में लिखित रूप से अभिव्यक्त सूचना द्वारा यह प्रज्ञापित न करे कि वह उसके परिवार का भाग है; और

(दो) महिला अभिदाता के मामले में, अभिदाता का पति और बच्चे अभिदाता या पति पर आश्रित माता-पिता और अभिदाता के मृत पुत्र की विधवा तथा बच्चे :

परन्तु यदि अभिदाता समिति को लिखित सूचना भेजकर यह इच्छा अभिव्यक्त करे कि वह अपने परिवार से अपने पति को अर्पणित करना चाहती है तो उसका पति तथा उसका पति पर निर्भर उसके माता-पिता को इस योजना के प्रयोजनार्थ अभिदाता के परिवार का भाग तब तक नहीं समझा जाएगा जब तक कि अभिदाता बाद में ऐसी सूचना को लिखित रूप में रद्द न कर दे;

स्पष्टीकरण.—उपरोक्त दोनों में से किसी मामले में, यदि अभिदाता के बच्चों को किसी अन्य व्यक्ति द्वारा दत्तक ले लिया गया हो और यदि, दत्तक लेने वाले व्यक्ति की स्वीय विधि के अन्तर्गत दत्तक ग्रहण विधितः मान्य हो तो ऐसे बच्च को अभिदाता के परिवार से अर्पणित समझा जाएगा.

(च) "निधि" से अभिप्रेत है "इंदिरा गांधी कृषि विश्व-विद्यालय अंशदायी भविष्य निधि" ;

(छ) "वर्ष" से अभिप्रेत है विश्वविद्यालय का वित्तीय वर्ष ;

(ज) "समिति" से अभिप्रेत है निधि के प्रशासन के लिये नियुक्त न्यासी समिति.

40. निधि लेखा तथा लेखा परीक्षा का प्रशासन.—(1) (क) निधि विश्वविद्यालय द्वारा धारित की जायेगी और एक न्यासी समिति द्वारा प्रशासित होगी, जिसमें कुलपति, कुलसचिव, लेखा नियंत्रक

तथा कर्मचारियों के कम से कम दो प्रतिनिधि जिन्हें कुलपति द्वारा नामनिर्दिष्ट किया जायेगा, सम्मिलित होंगे.

(ख) निधि की सभी धनराशि "इंदिरा गांधी कृषि विश्वविद्यालय अंशदायी भविष्य निधि" के नाम से भारतीय रिजर्व बैंक, भारतीय स्टेट बैंक या ऐसे अनुसूचित बैंकों में, जैसे कि समिति द्वारा इस संबंध में विनिश्चित किए जाएं, जमा की जाएगी या राज्य अथवा केन्द्रीय सरकार की प्रतिभूतियों में निवेशित की जाएगी, जिसे कि ऐसे एक व्यक्ति वा अधिक व्यक्तियों द्वारा जिन्हें समितियों द्वारा नामनिर्दिष्ट किया जाएगा, अकेले या संयुक्त रूप से प्रचलित किया जाएगा. समिति, स्वविवेक से, अभिदाता के व्यक्तिगत नाम से बैंकघर में या बैंकों में बचत बैंक खाता और/या संवयी सावधिक जमा खाता खोल सकेगी और ऊपर बताई गई रीति से उसके प्रचालन की व्यवस्था कर सकेगी.

(ग) निधि के लेखे 31 मार्च, की स्थिति के अनुसार वार्षिक रूप से तैयार किए जाएंगे और लेखाओं का लेखापरीक्षण विवरण, प्रतिवर्ष समिति की बैठक के समक्ष; जो कि अधिक से अधिक 31 अगस्त तक होगी या लेखाओं की वार्षिक लेखा परीक्षा की तारीख से दो माह के भीतर जो भी तारीख बाद की हो, प्रस्तुत किया जावेगा तथा ऐसे विवरण की एक प्रति अभिदाता को ऐसी बैठक के पश्चात् यथासंभव शीघ्र उपलब्ध कराई जाएगी.

(घ) निधि के लेखाओं की लेखा परीक्षा उसी प्राधिकारी द्वारा की जावेगी जो कि विश्वविद्यालय के लेखाओं की लेखा परीक्षा करता है, या विश्वविद्यालय द्वारा नियुक्त चार्टर्ड एकाउण्टेण्ट द्वारा की जायेगी.

(2) समिति की बैठक.—समिति की प्रत्येक बैठक में कुलपति या उसकी अनुपस्थिति में कुलसचिव या दोनों की अनुपस्थिति में लेखा नियंत्रक अध्यक्षता करेगा. कार्य करने के लिये गणपूर्ति हेतु कम से कम तीन सदस्यों की उपस्थिति आवश्यक होगी प्रत्येक सदस्य एक मत देगा तथा मतों की समानता की स्थिति में पीठासीन अधिकारी निर्णायक मत देगा.

41. (1) निधि में अभिदान.—(क) उन कर्मचारियों के सिवाय, जो कि अधिनियम की धारा 57 के अधीन विश्वविद्यालय में आमेलित कर लिये गये हों और जिन्होंने सेवा निवृत्त लाभ की पेंशन तथा सामान्य भविष्य निधि योजना का विकल्प दिया हो, विश्व-विद्यालय का प्रत्येक कर्मचारी एक वर्ष की निरन्तर सेवा पूर्ण कर लेने के बाद आने वाले माह के आरम्भ से निधि का अभिदाता बनने का हकदार हो जाएगा और उससे निधि का अभिदाता बनने की अपेक्षा की जाएगी :

परन्तु ऐसे कर्मचारी को जिसे पूर्वगामी पैरा के उपबन्धों के निबन्धनों के अनुसार भविष्य निधि के लाभों के लिये सम्मिलित किया गया हो, एक वर्ष की निरन्तर सेवा पूर्ण कर लेने के पश्चात् 60 (साठ) दिनों के भीतर, विश्वविद्यालय में उसकी नियुक्ति की तारीख से अभिदान देने का विकल्प होगा और उस दशा में विश्वविद्यालय भी उसके खाते में इन परिणियमों में यथा-विहित दर पर राशि का अंशदान करेगा अभिदान की बकाया राशि उपयुक्त मासिक किश्तों में वसूल की जायेगी :

परन्तु यह और भी कि इस पैरा में दी गई कोई भी बात संविदा पर नियोजित कर्मचारी पर तब तक लागू नहीं होगी जब तक कि उसकी संविदा के निबन्धनों में अन्यथा उपबन्ध न हों.

(ख) उप-पैरा (क) द्वारा अपवर्जित कोई भी कर्मचारी तथा विश्वविद्यालय से आकस्मिक पारिश्रमिक से भिन्न पारिश्रमिक प्राप्त करने वाला कोई भी अन्य व्यक्ति भी निधि में अभिदान दे सकेगा, यदि समिति द्वारा इस प्रकार अनुज्ञात किया जाए।

(2) अभिदान की दर.—(क) अभिदाता, निधि में ऐसी दर पर जो कि उसके वेतन से 10 प्रतिशत से कम नहीं होगी, जो कि उसके द्वारा समय-समय पर नियत की जाए, मासिक अभिदान देगा। अभिदान की दर नियत करने का आवेदन विहित प्ररूप में किया जाएगा। ऐसा अभिदान विश्वविद्यालय द्वारा अभिदाता को देय वेतन में से प्रतिमाह निकटतम रूपये में पूर्णांकित राशि में काट लिया जाएगा। विश्वविद्यालय का अंशदान परिनियमों में उपबन्धित किए गए अनुसार नियत बना रहेगा।

(ख) उपर्युक्त सीमाओं के भीतर अभिदाता प्रत्येक वित्तीय वर्ष के आरम्भ से अभिदान की दर में परिवर्तन कर सकता है।

(ग) एक बार नियत की गई अभिदान की दर वर्ष भर अपरिवर्तित रहेगी।

(घ) पैरा 41(2) के खण्ड (क) से (ग) तक में अंतर्विष्ट किसी बात के होते हुए भी, कर्मचारी निधि में मासिक रूप से मंहगाई भत्ते के ऐसे अंश का अभिदान देगा, जैसा कि कुलपति द्वारा इस संबंध में समय-समय पर निर्देशित किया जाए। ऐसे अभिदान के मद्दे विश्वविद्यालय द्वारा कोई भी अंशदान नहीं दिया जाएगा।

(3) अवकाश पर गए हुए कर्मचारी का अभिदान.—अवकाश पर होने से अनुपस्थित अभिदाता का ऐसी अनुपस्थिति की कालावधि के दौरान अंशदान उसके अवकाश वेतन पर निर्धारित किया जाएगा, किन्तु ऐसा कोई भी अभिदाता अपने वेतन की पूरी राशि पर अभिदान देने के लिये स्वतंत्र होगा, परन्तु उसे ऐसा करने की अपनी इच्छा की लिखित सूचना उसे भुगतान करने के लिये उत्तरदायी अधिकारी को उसके अवकाश वेतन के प्रथम भुगतान की तारीख से कम से कम 14 दिन पूर्व देनी होगी।

(4) विश्व विद्यालय का अंशदान.—अन्यथा उपबन्धित के सिवाय, विश्वविद्यालय प्रतिमाह निधि में प्रत्येक अभिदाता के वेतन की 10 प्रतिशत दर से निधि में नियोजता का अंशदान देगा, परन्तु किसी ऐसे अभिदाता के संबंध में, जिसे परिनियम के उप पैरा 41 (1) (ख) के अधीन अभिदान देने की अनुज्ञा दी गई हो, विश्व-विद्यालय द्वारा कोई भी ऐसा अंशदान नहीं दिया जाएगा।

42. ब्याज.—विश्वविद्यालय प्रति वर्ष 31 मार्च को या तत्पश्चात् यथासंभव शीघ्र.—

(एक) वर्ष के दौरान निधि में निवेश पर प्रोद्भूत तथा प्राप्त कुल ब्याज का एक लेखा तैयार करेगा;

(दो) विश्वविद्यालय के कुलपति के अनुमोदन से ऐसी दर अवधारित तथा अधिसूचित करेगा जिस दर पर वर्ष के दौरान प्रत्येक अभिदाता के लेखे में जमा राशियों पर ब्याज अनुज्ञात किया जाएगा;

(तीन) पूर्वगामी वर्ष के दौरान प्रत्येक अभिदाता के लेखे में मासिक गुणनफलों (प्रोडक्ट) में शेष के आधार पर प्रत्येक अभिदाता को देय ब्याज की राशि जमा करेगा; और

(चार) अभिदाता के नाम पर निधि की पुस्तकों में जमा सभी राशियों पर ब्याज सेवा निवृत्ति/पदत्याग/सेवासमाप्ति/मृत्यु की तारीख के परे छः माह की कालावधि तक के लिये देय होगा:

परन्तु यदि यह पाया जाए कि मामले को तय करने में विश्वविद्यालय की ओर से विलम्ब हुआ है तो उस तारीख से एक वर्ष की कालावधि तक के लिए ब्याज का भुगतान किया जाएगा।

43. (1) निधि से प्रत्याहरण तथा वसूलियां.—समिति के स्वविवेक से, अभिदाता को उसके द्वारा आवेदन किया जाने पर, निधि में उसके नाम जमा राशि में से निम्नलिखित शर्तों के अधीन रहते हुए अस्थायी अग्रिम दिया जा सकेगा, जो कि किसी भी दशा में अभिदाता के स्वयं के अभिदान तथा उस पर निकलने वाले ब्याज से अधिक नहीं होगा:—

(क) कोई भी अग्रिम तब तक नहीं दिया जायेगा जब तक कि समिति का इस बात से समाधान न हो जाये कि आवेदक की आर्थिक स्थिति को दृष्टिगत रखते हुये उसका दिया जाना उचित है तथा जब तक कि ऐसा वचनबंध न किया जाय कि उसे निम्नलिखित उद्देश्य/उद्देश्यों पर ही खर्च किया जायेगा अन्यथा नहीं:—

(एक) अभिदाता या उसके परिवार के किसी व्यक्ति की या विशेष परिस्थितियों में उस पर वस्तुतः आश्रित किसी भी व्यक्ति की बीमारी के सम्बन्ध में उपगत व्ययों का भुगतान करने के लिए बीस वर्षों की सेवा पूर्ण हो जाने पर इस प्रयोजन के लिए आंशिक अंतिम प्रत्याहरण अनुज्ञात किया जायेगा और प्रत्याहरण की राशि शेष की आधी राशि या 6 माह के वेतन की राशि, जो भी कम हो, से अधिक नहीं होगी;

(दो) आवेदक या उस पर वस्तुतः आश्रित किसी भी अन्य व्यक्ति के स्वास्थ्य या शिक्षा के संबंध में विदेश यात्रा का व्यय का भुगतान करने के लिये;

(तीन) निम्न प्रकार के मामलों में उसकी या उस पर वस्तुतः आश्रित किसी व्यक्ति की शिक्षा पर होने वाले व्यय की पूर्ति के लिये;

(क) भारत के बाहर शैक्षिक, तकनीकी, व्यावसायिक या वृत्तिक पाठ्यक्रमों की शिक्षा के लिये।

(ख) भारत में उच्च शाला प्रक्रम के परे चिकित्सा, इंजीनियरी तथा अन्य तकनीकी या विशेषीकृत पाठ्यक्रमों के लिए, परन्तु अध्ययन पाठ्यक्रम तीन वर्षों से कम कालावधि का न हो।

या छोट्या मध्यरात्री रात्रि छोट्या मध्यरात्री रात्रि
संघर्षाची कल्पना रात्रि, जो कि कर्मचारींच्या केंद्रावर
संघर्षाची कल्पना रात्रि, जो कि कर्मचारींच्या केंद्रावर

परंतु यद्वा रात्रि रात्रि कि जरी 20 वर्षांची सेवा पूर्ण होताना
के पुरवठा पूर्ण या पूर्वापरी रात्रि कर्मचारी पर
वर्तून: आशिया फिरी अन्य महिला संघर्षाची किवाही
के लिये मध्यरात्री रात्रि अज्ञान किवा ज्ञान हे वही
मध्यरात्री रात्रि दस माह के वेतन या रात्रि की
आधी रात्रि, जो रात्रि कम हो, से अधिक नही होगी-
आधी रात्रि मध्यरात्री रात्रि मध्यरात्री रात्रि मध्यरात्री रात्रि
आधी रात्रि मध्यरात्री रात्रि मध्यरात्री रात्रि मध्यरात्री रात्रि
15 माह के वेतन या रात्रि के 75% तक जो रात्रि कम
हो, निर्धार कर सकगी.

(बी) परिचयम 43 (1) के उपरी (क) के
खंड (घ) में विनिर्दिष्ट मजान के लिये
मध्यरात्री रात्रि निर्धारण रात्रि के अन्वयेन होगी:—
(1) मध्यरात्री रात्रि कर्मचारी के खाते में जमा
रात्रि के खाते पर रात्रि/या स्थल की वास्तविक,
लागत, जो रात्रि कम हो, से अधिक नही होगी
लागत, जो रात्रि कम हो, से अधिक नही होगी
रात्रि मध्यरात्री रात्रि निर्धारण रात्रि से अधिक
किन्तु निर्धारण में अधिदाता के खाते में जमा रात्रि
के 75 प्रतिशत से अधिक रात्रि का मध्यरात्री रात्रि एक
विशेष मामले के रूप में स्वीकार से मजूर कर
सकगी;

(2) कर्मचारी ने सेवा के दस वर्ष पूर्ण कर लिये हो
या अगले दस वर्ष के मजूर सेवानिवृत्त होने
वाला हो;
(3) पर के निर्माण रात्रि / या मजूरन या पुनर्वचना
का कार्य मध्यरात्री रात्रि के छ: मास के भीतर आरम्भ
हूँगा हो और निर्माण के आरम्भ होने की तारीख
से एक वर्ष के भीतर कार्य पूर्ण हो जाना चाहिए;
(4) यदि मध्यरात्री रात्रि पर के स्थल के रूप
के लिये किवा या रात्रि मध्यरात्री रात्रि के 6 माह
के भीतर रूप कर लिये जाना चाहिए;

(5) यदि मध्यरात्री रात्रि के निर्माण या रूप या मजूरन
या पुनर्वचना के लिये पहिले लिये गये रूप
की वृत्तान्त के लिये किवा या रात्रि हो तो रूप की
अदायगी मध्यरात्री रात्रि की तारीख से तीन माह
के भीतर की जानी चाहिए;

(6) यदि मध्यरात्री रात्रि के निर्माण के लिये हो वही
वही रात्रि या अधिक किवा में (घ) से अधिक
अज्ञान किवा ज्ञान. समिते द्वारा
मध्यरात्री के वास्तविक उपयोग के बारे में
संशोधन करने के पुरवठा हो पुरवठावर्ती
किन्तु अज्ञान की जाएगी;

(7) मध्यरात्री रात्रि अज्ञान किवा जाएगी जब
पर रात्रि/या स्थल आरम्भ न हो और फिरी
संयुक्त संपत्ति में हिस्सा खरीदने या ऐसा भवन
या पर या रात्रि, किवा स्थापित विभाजित
हो, खरीदने के लिये मध्यरात्री रात्रि अज्ञान नही
किवा जाएगी;

(8) यदि मध्यरात्री रात्रि पर रात्रि/या स्थल के रूप
या निर्माण या मजूरन या पुनर्वचना की वास्तविक-
किवा लागत से अधिक हो या यदि रात्रि का
उपयोग उच्च मजान के लिये न किवा ज्ञान
लिये के लिये वह मध्यरात्री रात्रि हो, यथा-
स्थिति, अधिदाता या पूर्ण रात्रि समिते की एक-
सूत्र ऐसे मध्यरात्री रात्रि के माह से, परिचयम 43
(3) में विहित कर पर, खाल संहिता
द्वारा जोटा दी जाएगी. जोटाई गई रकम
अथवा निर्धारण में कर्मचारी के खाते में जमा कर
दी जाएगी.

(घ) अधिक, निर्धारण अधिदाता के रूप के अधिदाता की रात्रि
वया उम्र पर खाल की रात्रि से अधिक नही होगी.
(ग) इस नियम के मजान के लिये "वेतन" से अधिक
हो वही वेतन लिये कर्मचारी उच्च समुह देकार हो

(ग) इस नियम के मजान के लिये "वेतन" से अधिक
हो वही वेतन लिये कर्मचारी उच्च समुह देकार हो

(दस) वसूली के प्रयोजन के लिये प्रत्येक अग्रिम को अलग-अलग माना जायेगा।

(4) अग्रिम का आंशिक अंतिम प्रत्याहरण में संपरिवर्तन :—
आंशिक अंतिम प्रत्याहरण की पात्रता के अधीन रहते हुए, ऐसा अभिदाता, जो खण्ड (1) के उपखण्ड (क) (एक), (दो), (तीन) तथा (चार) और खण्ड (2) के उपखण्ड (क) (चार) में विनिर्दिष्ट किसी भी प्रयोजन के लिए राशि आहरित कर चुका हो या भविष्य में आहरित करे, स्वविवेक से सक्षम प्राधिकारी से लिखित निवेदन कर उसके मद्दे बकाया राशि को आंशिक अंतिम प्रत्याहरण में संपरिवर्तित कर सकेगा।

44. अभिदाता के लेखे में जमा राशि का भुगतान.—(एक) अभिदाता के खाते में जमा राशि परिनियम 44 (दो) में विनिर्दिष्ट अगली शर्त के अधीन रहते हुए, उसने द्वारा त्यागपत्र दे दिए जाने पर उसकी सेवा समाप्त होने पर, उसे पदच्युत किए जाने पर, उसकी मृत्यु हो जाने पर, छटनी हो जाने पर और/या उसकी सेवा निवृत्ति हो जाने पर देय हो जायगी परन्तु यदि समिति निदेश दे तो उसमें से कटौती की जाकर विश्वविद्यालय को उसका भुगतान किया जाएगा।

(क) अभिदाता द्वारा विश्वविद्यालय के प्रति उपगत किसी दायित्व के अधीन देय कोई भी राशि उस कुल राशि तक, जो कि विश्वविद्यालय द्वारा उसके लेखे में अंशदत्त की गई हो, उसके संबंध में व्याज सहित जमा की जायगी।

(ख) जहां अभिदाता घोर अचर्य या घोर उपेक्षा के कारण वर्खास्त कर दिया गया हो वहां नियोक्ता के अंशदान की पूर्ण राशि या उसका कोई भाग उसके संबंध में व्याज सहित जमा की जाएगी।

(दो) कोई भी कर्मचारी उसकी ओर से विश्वविद्यालय द्वारा अंशदत्त राशि तथा उस पर व्याज की रकम को पाने का हकदार तब तक नहीं होगा जब तक कि वह उस तारीख से, जिस तारीख को उसे परिनियम 41 (2) (क) में विहित दर से भविष्य निधि में अभिदान देने की अनुज्ञा दी गई हो, विश्वविद्यालय की सेवा में निरंतर 5 वर्षों की कालावधि तक न रहा हो और यह कि उसे त्याग पत्र देने की अनुज्ञा दी गई हो या वह सेवा निवृत्त हो गया हो या उसकी मृत्यु हो गई हो या पद से उसकी छटनी कर दी गई हो।

स्पष्टीकरण.—लेखा उस दिन बंद कर दिया जाएगा, जिस दिन घटना घटित हो।

45. नामनिर्देशन.—(1) प्रत्येक अभिदाता, निधि में सम्मिलित होने के पश्चात् यथाशीघ्र, विश्वविद्यालय के कार्यालय को नामनिर्देशन भेजेगा, जिसमें उसकी मृत्यु हो जाने पर निधि में उसके लेखा में जमा राशि पाने का अधिकार एक या अधिक व्यक्तियों को प्रदान किया गया हो :

परन्तु यदि नामनिर्देशन करते समय अभिदाता का कोई परिवार ही तो नामनिर्देशन उसके परिवार के सदस्यों से भिन्न किसी व्यक्ति या किन्हीं व्यक्तियों के पक्ष में नहीं होगा।

(2) यदि अभिदाता उपपैरा (1) के अधीन एक से अधिक व्यक्तियों का नामनिर्देशन करे तो वह नामनिर्देशन में प्रत्येक नामनिर्दिष्ट व्यक्ति को देय अंश की राशि इस प्रकार विनिर्दिष्ट करेगा/ करेगी कि निधि में किसी भी समय उसके लेखे में जमा पूर्ण राशि का समावेश हो जाए।

(3) प्रत्येक नामनिर्देशन विहित फार्म (फार्म) में किया जाएगा।

(4) कोई भी अभिदाता विश्वविद्यालय के कार्यालय को लिखित सूचना भेजकर किसी भी समय नामनिर्देशन रद्द कर सकेगा:

परन्तु अभिदाता ऐसी सूचना के साथ इस परिनियम के उपबंधों के अनुसार किया गया नया नामनिर्देशन भेजेगा।

(5) अभिदाता नामनिर्देशन में—

(क) किसी विनिर्दिष्ट नामनिर्दिष्ट व्यक्ति के संबंध में यह उपबंधित कर सकेगा कि अभिदाता को पूर्व उसकी मृत्यु हो जाती है तो उस नामनिर्दिष्ट व्यक्ति को प्रदत्त अधिकार नामनिर्देशन में यथा विनिर्दिष्ट अन्य व्यक्ति संक्रमित हो जाएगा;

(ख) यह उपबंधित कर सकता है कि नामनिर्देशन उसमें विनिर्दिष्ट किसी आकस्मिकता के घटित होने या घटित न होने की दशा में अवैध हो जाएगा:

परन्तु यदि नामनिर्देशन करते समय अभिदाता का कोई परिवार न हो तो बाद में उसका परिवार हो जाने की दशा में नामनिर्देशन अवैध हो जाएगा।

(6) यदि किसी ऐसे नामनिर्दिष्ट व्यक्ति को मृत्यु हो जाती है, जिसके संबंध में उपपैरा (5) के खण्ड (क) के अधीन कोई नामनिर्देशन में विशेष उपबंध नहीं किया गया हो या ऐसी कोई भी घटना घटित हो जाने पर, जिसके कारण उपपैरा (5) के खण्ड (ख) के उपबंध के अनुसरण में नामनिर्देशन अवैध हो जाता है तो अभिदाता विश्वविद्यालय कार्यालय को लिखित सूचना भेजेगा जिसके द्वारा नामनिर्देशन को रद्द कर दिया गया हो तथा इस परिनियम के उपबंधों के अनुसार नया नामनिर्देशन किया गया हो।

(7) अभिदाता द्वारा किया गया अंशदत्त नामनिर्देशन तथा सूचना द्वारा दी गई रद्दकरण की प्रत्येक सूचना उस सोमा तक, जहां तक वह विधिमार्ग्य हो, उस तारीख से प्रभावी होगी, जिस तारीख को वह विश्वविद्यालय के कार्यालय में प्राप्त हो।

64. उपनिषद्, पञ्चतन्त्र आदि का वास्तविक लिखा जाना—मंडल
वर्षालय के सर्वोत्तम दिन में उचित समझा जाय।
पुनः, मंडल आदि प्रधान करेगा, जो परिष्कृत तथा कुलपति द्वारा विश्व
उपाधि कायं पूर्ण कर लिए हों, ऐसी समर्थित पञ्चतन्त्रियां, ऐसे प्रमाण
एसे अन्य व्यक्तियों को, जिन्होंने विश्वविद्यालय द्वारा प्रमाणित गैर-
द्वारा उसे इस संबंध में की गई विचारणा पर नामांकित छात्रों को तथा
विद्या परिष्कृत द्वारा बनाए गए विद्यार्थियों के अनुसार और परिष्कृत
63. पञ्चतन्त्र (हिन्दी) मंडल तथा प्रमाणपत्र—कुलपति
विश्वविद्यालय के सर्वोत्तम दिन में उचित समझें।
वर्षालय करेगी। मंडल कुलपतिपति को ऐसी विचारणा करेगा, जो
परिष्कृत मंडल को कुलपति के माध्यम से ऐसे परोक्षण के परिणाम
का सर्वप्रथम विद्या परिष्कृत द्वारा परोक्षण किया जाएगा। परोक्षण
62. मानव उपाधि—मानव उपाधि प्रधान करने के अंतर्गत
प्राप्त विश्वविद्यालय के क्षेत्र में उच्छेद समझना है।

62. मानव उपाधि—मानव उपाधि प्रधान करने के अंतर्गत
प्राप्त विश्वविद्यालय के क्षेत्र में उच्छेद समझना है।
से संकाय द्वारा की गई परोक्षण द्वारा यह प्रदर्शित किया है कि उसका
(धीमे) प्रवृत्त किया है और इसके साथ ही उसने निरवधान रूप
उसने एक व्यापक शोध परियोजना पूर्ण की है तथा एक स्वीकार्य प्रबंध
है या अनुमोदित अंतरण द्वारा अज्ञात किए हैं। इसके अतिरिक्त
बाने होने वाले कम से कम 96 कोर्स कैडेट श्रेणिकर रीति से पूरे किए
प्रदान करेगा जब छात्र ने मास्टर उपाधि के प्रस्ताव जमा करने पर
परिष्कृत द्वारा या अनुमोदित डाक्टर आफ फिलॉसफी की उपाधि तब
की है, स्नातकोत्तर अध्ययन परिष्कृत द्वारा या विहित तथा विद्या
एसे स्नातकोत्तर छात्र को जिसने विश्वविद्यालय के अध्यापकों की पूर्ण
(3) विश्वविद्यालय, जब मंडल द्वारा अनुमोदित किया जाए,
(धीमे) प्रवृत्त किया है।

(2) जिसने स्नातकोत्तर अध्ययन परिष्कृत द्वारा विहित किए
गए तथा विद्या परिष्कृत द्वारा अनुमोदित किए गए अनुसंधान, स्नातक
उपाधि के प्रस्ताव विश्वविद्यालय में, विशिष्ट उपाधि पर बाने होने
वाले कम से कम 96 कोर्स कैडेट श्रेणिकर रीति से पूरे किए हों या
अनुमोदित अंतरण द्वारा अज्ञात किए हैं। इसके अतिरिक्त उसने
कई शोध परियोजना पूर्ण की है तथा संकाय को श्रेणिकर प्रबंध
(धीमे) प्रवृत्त किया है।

(3) विश्वविद्यालय, जब मंडल द्वारा अनुमोदित किया जाए,
एसे स्नातकोत्तर छात्र को जिसने विश्वविद्यालय के अध्यापकों की पूर्ण
की है, स्नातकोत्तर अध्ययन परिष्कृत द्वारा या विहित तथा विद्या
परिष्कृत द्वारा या अनुमोदित डाक्टर आफ फिलॉसफी की उपाधि तब
प्रदान करेगा जब छात्र ने मास्टर उपाधि के प्रस्ताव जमा करने पर
बाने होने वाले कम से कम 96 कोर्स कैडेट श्रेणिकर रीति से पूरे किए
(धीमे) प्रवृत्त किया है और इसके साथ ही उसने निरवधान रूप
उसने एक व्यापक शोध परियोजना पूर्ण की है तथा एक स्वीकार्य प्रबंध
है या अनुमोदित अंतरण द्वारा अज्ञात किए हैं। इसके अतिरिक्त
61. उच्च उपाधि, प्रकार तथा श्रेणिकर—(1) विश्व-
विद्यालय, जब मंडल द्वारा अनुमोदित किया जाए, ऐसे छात्र को, जिसने
विश्वविद्यालय की अध्यापकों की पूर्ण की है, निम्नानुसार मास्टर
उपाधि प्रधान करेगा—

61. उच्च उपाधि, प्रकार तथा श्रेणिकर—(1) विश्व-
विद्यालय, जब मंडल द्वारा अनुमोदित किया जाए, ऐसे छात्र को, जिसने
विश्वविद्यालय की अध्यापकों की पूर्ण की है, निम्नानुसार मास्टर
उपाधि प्रधान करेगा—

- (क) मास्टर आफ साइंस (डी.एस.);
- (ख) मास्टर आफ वेदिकशास्त्र साइंस एंड एनिमल इंसर्वेरी;
- (ग) मास्टर आफ टेक्नोलॉजी (डी.टी.एन.टी.)

60. स्नातक उपाधि, प्रकार तथा श्रेणिकर—(1) विश्वविद्यालय
अध्ययन सात—विश्वविद्यालय की उपाधि, रवीश्री तथा अन्य
समझी जाय।
वर्षालय को अध्यापकों की पूर्ण करना है, निम्नानुसार स्नातक
मंडल द्वारा अनुमोदित किया जाने पर नामांकित छात्र को, जो विश्व-
विद्यालय की अध्यापकों की पूर्ण करेगा है, निम्नानुसार स्नातक
उपाधि प्रधान करेगा—

- (क) डॉक्टर आफ साइंस (डी.एस.);
- (ख) डॉक्टर आफ वेदिकशास्त्र साइंस एंड एनिमल इंसर्वेरी;
- (ग) डॉक्टर आफ टेक्नोलॉजी (डी.टी.एन.टी.);
- (घ) संकाय का आधार गैर विषय;
- (ग) उच्च संवर्धित क्षेत्र; तथा
- (घ) विशेष आध्यात्मिक और या वैज्ञानिक विषय।

(3) जो छात्र किसी उपाधि के लिए विश्वविद्यालय की अध्यापकों
की पूर्ण में अंतर स्नातक छात्र के रूप में 3.75 और अधिक का कैडेट
मंडल आदि कर लेता है और स्नातकोत्तर छात्र के रूप में 3.85
और अधिक का कैडेट मंडल आदि कर लेता है, उसे सर्टिफिकेट
आफ मानव प्रदान किया जाएगा।

स्नातक उपाधि प्राप्त करने के लिए छात्र को विहित मानकों के
अनुसार विधि उपाधि के लिए विनियम द्वारा विहित पाठ्यक्रम
(श्रेणिकर) विश्वविद्यालय में पूरे करने होंगे या अनुमोदित अंतरण
द्वारा अज्ञात करने होंगे और विश्वविद्यालय में पूरे किए गये सभी
पाठ्यक्रमों के लिए कम से कम 2.00 का कैडेट मंडल आदि कर लेना
करना होगा। उद्युक्त के अतिरिक्त छात्र में संकाय के मतानुसार
अच्छी नैतिक आदर्श तथा उच्च स्तरीय ईमानदारी होने चाहिए।

कम लिए हों, धर्मम बनाया।
विश्वविद्यालय के विनियम में, जिनके लिए उद्युक्त विशेष प्राय
द्वारा की श्रेणिकर रूप से अतीतिगत निपटार में तथा विशेषतः उन
के अन्तर्गत प्राय होंगे, जो कि उद्युक्त द्वारा प्रमाणित जीवन के सभी
जिन सभी में छात्र को आध्यात्मिक तथा उद्युक्त आन अज्ञात करने

- (क) आध्यात्मिक विज्ञान तथा मानविकी;
- (ख) संकाय का आधार गैर विषय;
- (ग) उच्च संवर्धित क्षेत्र; तथा
- (घ) विशेष आध्यात्मिक और या वैज्ञानिक विषय।

(2) स्नातक उपाधि के लिए संकाय द्वारा विहित तथा विद्या
परिष्कृत द्वारा अनुमोदित पाठ्यक्रमों (पाठ्यक्रम) की एक श्रेणी
पूर्ण करना अध्यापकों द्वारा। पाठ्यक्रम में निम्नलिखित से संवर्धित
पाठ्यक्रम समाहित होंगे—

- (क) डॉक्टर आफ साइंस (डी.एस.);
- (ख) डॉक्टर आफ वेदिकशास्त्र साइंस एंड एनिमल इंसर्वेरी;
- (ग) डॉक्टर आफ टेक्नोलॉजी (डी.टी.एन.टी.);
- (घ) डॉक्टर आफ वेदिकशास्त्र साइंस एंड एनिमल इंसर्वेरी।

उपाधि प्रधान करेगा—
विद्यालय की अध्यापकों की पूर्ण करना है, निम्नानुसार स्नातक
मंडल द्वारा अनुमोदित किया जाने पर नामांकित छात्र को, जो विश्व-
विद्यालय की अध्यापकों की पूर्ण करेगा है, निम्नानुसार स्नातक
उपाधि प्रधान करेगा—

- (क) डॉक्टर आफ साइंस (डी.एस.);
- (ख) डॉक्टर आफ वेदिकशास्त्र साइंस एंड एनिमल इंसर्वेरी;
- (ग) डॉक्टर आफ टेक्नोलॉजी (डी.टी.एन.टी.);
- (घ) संकाय का आधार गैर विषय;
- (ग) उच्च संवर्धित क्षेत्र; तथा
- (घ) विशेष आध्यात्मिक और या वैज्ञानिक विषय।

Bhopal, the 9th September 1987

No. B-4-5-37-XIV-2.—In exercise of the powers conferred by Section 38 of the Indira Gandhi Krishi Vishwa Vidyalaya Adhiniyam, 1987 (No. 20 of 1987), the State Government hereby makes the following first Statutes, namely:—

THE INDIRA GANDHI AGRICULTURE UNIVERSITY, RAIPUR STATUTES, 1987

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CHAPTER I—GENERAL

1. **Short title and commencement.**—(1) These Statutes may be called the Indira Gandhi Krishi Vishwa Vidyalaya, Raipur Statutes, 1987.

(2) They shall come into force on the.....

2. **Definitions.**—In these Statutes, unless the context otherwise requires,—

(a) "Act" means the Indira Gandhi Krishi Vishwa Vidyalaya Adhiniyam, 1987;

(b) "Section" means a section of the Act;

(c) Words and expressions used but not defined in these Statutes, and defined in the Act shall have the meanings assigned to them in the Act.

CHAPTER II—OFFICERS OF THE VISHWA VIDYALAYA

A—Other Officers

3. **Other Officers.**—In addition to the officers mentioned in clauses (1) to (6) of Section 11, the following shall be the officers of the Vishwa Vidyalaya :—

(1) Superintendent of Physical Plant.

(2) Vishwa Vidyalaya Librarian.

B—Appointment of officers of the Vishwa Vidyalaya, other than the Chancellor and Vice-Chancellor.

4. **Qualifications for posts of officers.**—Qualifications required of candidates for appointments to the posts of University Officers other than those of the Chancellor and Vice-Chancellor shall be fixed by the Board or the appropriate appointing authority, as the case may be, taking into consideration the recommendations of—(a) the Administrative Council in the case of Registrar, Comptroller, Superintendent of Physical Plant and Dean of Student Welfare, and (b) the Academic Council in respect of the remaining officers. The prescribed qualifications shall be given due publicity and the Selection Committee shall select the candidates to such offices with due regard to the qualifications so prescribed.

5. **Selection Committees for appointment of officers, teachers and service personnel.**—Anticipating a vacancy, the Vice-Chancellor shall get a Selection Committee constituted consisting of members as detailed below for selecting candidates to be recommended for appointment to officers

other than those of the Chancellor and the Vice-Chancellor :—

Designation of the post (1)	Composition of Selection Committee (2)
(a) Director of Research Services.	(i) One member nominated by the Department of Agriculture of the State Government.
Director of Extension Services. Director Instructions.	(ii) One expert member representing the Union Ministry of Agriculture to be nominated by the Department of Agricultural Research and Education, Government of India.
Associate Directors Research.	(iii) One member from the Academic/Administrative Council nominated by the Vice-Chancellor.
Deans of Colleges Superintendent of Physical Plant.	(iv) & (v) Two expert members from outside the Vishwavidyalaya to be nominated by the Vice-Chancellor.
Comptroller.	(vi) Dean of the Faculty or the Director to be nominated by the Vice-Chancellor depending upon the nature of the post.
Registrar.	(vii) Vice-Chancellor or his nominee-Chairman.
Librarian	(viii) Registrar shall be the Secretary.

(1)	(2)	(1)	(2)
(c) Assistant Librarian, College Librarian, Technical Asstt. (Lib.), Agriculture Assistant, Farm Superintendent, Dairy Manager, Foreman, Lady Extension Teacher, Extension Assistant and similar non-teaching technical and field staff posts.	(1) Chairman. —to be nominated by the Vice-Chancellor according to the nature of the post. (2) Dean/Director/ Librarian to be nominated by the Vice-Chancellor. (3) Head of the Department concerned. (4-5) Two expert member from outside the Vishwa Vidyalaya to be nominated by the Vice-Chancellor.	(3) One officer to be nominated by the Comptroller from his office. (4-5) Two officers to be nominated by the Vice-Chancellor from any of the Faculty/Directorate/Department.	
(d) Deputy Registrar, Deputy Comptroller, Assistant Comptroller, Assistant Registrars, Executive Engineer, Accounts Officer, Audit Officers, Assistant Engineer, Junior Engineer, Medical Officer and such other technical posts. Technical Officers to Deans of Faculties, Section Officers and other similar posts not covered by the above.	Registrar or Deputy Registrar—Secretary (1) Vice-Chancellor (or his nominee) —Chairman. (2) Registrar. (3) Comptroller. (4-5) Two members to be nominated by the Vice-Chancellor according to the nature of the post to be filled up. (6) One member not connected with the Vishwa Vidyalaya to be nominated by the Vice-Chancellor.	(f) Ministerial/Technical posts located at the point of entry into service like Lower Division Clerk, D.K. II, Laboratory Assistant in the Institutions like Colleges, Research Stations, etc.	(1) Dean of College/ Officer-in-Charge of the Institution—Chairman. (2-3) Two senior members nominated by the Dean of Faculty/Director concerned from the Institution/ Department where the post is to be filled up. (4) One teacher of the College or officer equivalent to be nominated by the Dean of College/ Officer-in-Charge by rotation.
(e) Ministerial posts (except those of Section Officers) in various officers of the Vishwa Vidyalaya.	(1) Registrar (or his nominee)—Chairman. (2) One Assistant Registrar to be nominated by the Vice-Chancellor.	(g) Technical Posts (Non-Ministerial) in various offices of the Vishwa Vidyalaya.	(1) Registrar (or his nominee).—Chairman. (2) One officer to be nominated by the Comptroller from his office. (3-4) Two officers to be nominated by the Vice-Chancellor from any of the Faculty/Directorate/Department.

Note.—This committee will deal with the appointments on posts at the point of entry into service and also with promotion to higher posts.

Note.—This Committee will only deal with the appointments on posts at point of entry into service and also with promotion to higher posts.

- | | |
|---|---|
| (1) | (2) |
| (h) Departmental Promotion Committee in case of Ministerial staff (including all Ministerial Staff in the Vishwa Vidyalaya up to Assistants). | <p>(1) Registrar—Chairman.</p> <p>(2) Comptroller—Member.</p> <p>(3-4) Two officers to be nominated by the Vice-Chancellor from within the Vishwa Vidyalaya.</p> <p>(5) One officer not connected with the Vishwa Vidyalaya to be nominated by the Vice-Chancellor.</p> |

(Note.—In case of promotion to technical posts carrying the scale equivalent to ministerial staff, Chairman of the Promotion Committee will be the appointing authority.)

Note.—The quorum for every Selection Committee under clauses (a) to (h) of Statute No. 5 shall be of half the total number of members plus one.

The Scheme of pay revision and fixation of pay and other measures for maintenance of standards in Agriculture Education to the Officers, Teachers, Librarians, PTI and Sports Officer working in the Agricultural Universities of the State shall be in accordance with the orders of the State Government, Agriculture Deptt., Mantralaya implemented on the recommendation of Govt. of India, Ministry of Agriculture, Department of Agriculture Research and Education from time to time.

(iii) In case of recruitment to the posts of non-teaching Service Personnel including the officers of Class-I, Class-II and Class-III, as specified in Regulation No. 4(III) of the JNKVV Services (General Conditions of Service) Regulations, 1969 (except those at the point of entry to service), two-third out of the total number of vacant posts shall be filled-up by promotion from amongst the employees of the Vishwa Vidyalaya and the remaining one-third posts shall be filled-up by selection based strictly on merit and advertisement, other than that contemplated below in sub-clause (B), or on the names of eligible persons being sponsored by the M. P. State Employment Exchange. The employees of the Vishwa Vidyalaya possessing the prescribed qualifications shall be eligible to apply and their applications shall be considered alongwith those of other candidates. The Selection shall ordinarily be made either by holding interviews or by holding competitive examinations, as the Selection Committee may decide:

Provided that for class-II and above posts in the works section of the Vishwa Vidyalaya, 60% quota shall be fixed for promotion from amongst the employees of the Vishwa Vidyalaya and 40% quota for direct recruitment through advertisement. In case the nature of vacancy is such that the Vishwa Vidyalaya may not be able to recruit the desired type of person either from the promotion quota or by direct recruitment through advertisement, the Vice-Chancellor may obtain the services of a suitable person on deputation from the Government of Madhya Pradesh.

(b) In case of direct recruitment through advertisement the applications received in response to the advertisement shall first be scrutinised by a Committee to be appointed by the Vice-Chancellor, which shall recommend, to the Vice-Chancellor, the names of those applicants who fulfil the prescribed qualifications, for being considered for the post. The screening committee shall also recommend to the

6. Procedure of Selection Committee, -(a)(i) All posts of Officers of the Vishwavidyalaya as detailed under section 11 of the act and Statute 3 (except those of the Chancellor and Vice-Chancellor, Deans of Faculties) and teachers (as defined under section 2 (x) of the act and detailed in Statute 31) shall be filled by Selection based strictly on merit through All India advertisement. The employee of the Vishwavidyalaya possessing the prescribed qualifications shall be eligible to apply and their applications shall be considered alongwith those of other candidates. However, the posts of Director Research services, Director of Extension Services, Director Instructions, Deans of Colleges and Dean Student Welfare shall be inter transferable provided the requirements of minimum qualifications laid down for the post are fulfilled.

Vice-Chancellor, for being called for interview, the names of those candidates whose qualifications are within the possibilities of relaxation by the Selection Committee. The applicants so recommended by the aforesaid committee and approved by Vice-Chancellor shall be called for an interview by the Selection Committee. In case of selection for the posts of Professors and Associate Professor, the Selection Committee may, in the manner as may, be prescribed by the Board from time to time, at its discretion, also consider in absentia in the candidature of such applicants as are abroad on the date of interview.

The Selection Committee shall recommend a panel of not more than three names arranged in order of merit, for each vacancy, to the Vice Chancellor.

(c) In case of recruitment by promotion from amongst the Vishwa Vidyalaya employees, the Vishwa Vidyalaya shall determine in respect of each grade or service to which appointment may be made by promotion, the grade or service from which such promotion may be made. The Selection Committee shall scrutinize the service record, qualification and professional attainments, etc. of all employees in the concerned grade or service from which promotion is to be made and shall recommend a panel of not more than three names for each vacancy, arranged in order of merit-cum-seniority.

7. Procedure for appointment.—(1) The panel of recommendees in order of merit prepared in accordance with Statute 6 (a), 6 (b) and 6 (c) shall be submitted by the Vice-Chancellor to the appointing authority, with his own recorded recommendations.

(2) The appointing authority may accept and approve the recommendations or return the recommendations refusing to accord approval, giving reasons in writing thereof, in which case the Vice-Chancellor shall, in due course present another panel of recommendees in order of merit to the appointing authority in accordance with the Statutes 6 (a), 6 (b) and 6 (c).

(3) Subject to the provisions of Statute 6 (a) the appropriate appointing authority may make an ad hoc appointment in any emergency for a period of not more than six months. Such an ad hoc appointment extending beyond a period of six months will require the approval of the Board.

C—Emoluments, terms and conditions of service and powers and duties of the Vice-Chancellor

8. Emoluments and other terms and conditions of service of the Vice-Chancellor—

8(1)(a) The Vice-Chancellor shall receive a salary as approved by the State Govt. from time to time.

(b) The Vice-Chancellor shall not be entitled to the benefits of the Vishwa Vidyalaya Provident Fund:

Provided that if a person already in service of the Vishwa Vidyalaya is appointed as Vice-Chancellor, he shall be allowed to continue to subscribe to his Provident Fund and the contribution of the Vishwa Vidyalaya will be limited to what he had been contributing prior to his appointment as Vice-Chancellor.

(2) The Vice-Chancellor shall be entitled to receive Travelling Allowance at the rates prescribed in the Travelling Allowance Rules fixed by the Board and also Medical reimbursement as per Vishwa Vidyalaya Rules.

(3) (a) The Vice-Chancellor shall be entitled to leave on full pay for 1/11th of the period spent on active service. He may avail himself of this leave whenever he finds it necessary to do so during his tenure and report the same to the Board:

Provided that he will cease to earn such leave when the leave due to him amounts to ninety days. The Vice-Chancellor shall be entitled for surrender and encashment of earned leave and all other leave privileges as are granted by the Vishwa Vidyalaya to its officers.

(b) In addition to the leave noted in sub-clause (a), the Vice-Chancellor shall be entitled in case of illness or on account of private affairs to leave without pay for a period not exceeding three months during the period of his tenure, provided that leave taken without pay may be subsequently transformed into leave on full pay to the extent to which leave may have become due under sub-clause (a) above.

4. Powers of Vice-Chancellor.—The Vice-Chancellor shall have the power—

(a) to sanction recurring and non-recurring expenditure within the approved budget of the Vishwa Vidyalaya provided he may reappropriate amounts within the various units of appropriation;

(b) to countersign his own T.A. bills and medical reimbursement bills subject to the provisions of the Vishwa Vidyalaya Rules;

(c) to open account on behalf of the Vishwa Vidyalaya in the Scheduled Bank in accordance with sub-section (3) of Section 36 of the Act and to authorise any drawing and disbursing officer of the Vishwa Vidyalaya to operate such an account;

(d) to countersign T.A. bills and sanction absence of duty beyond jurisdiction of officers of the University;

(e) to grant leave as per delegation of powers.

D—Emoluments, terms and conditions of service and powers and duties of officers of the Vishwa Vidyalaya other than Chancellor and Vice-Chancellor.

9. Conditions of service etc. of other officers.—

(1) Subject to the provisions of the Act and the Statutes hereinafter made the conditions of service of the officers of the Vishwa Vidyalaya other than the Chancellor and Vice-Chancellor shall be those embodied in the contract of service prescribed by the Vishwa Vidyalaya for officers.

(2) The Board, may, if so recommended by the Selection Committee and for reasons to be recorded in writing for acceptance of such recommendations,

sanction a higher initial salary than prescribed by these Statutes, but not exceeding five advance increments to any candidate.

(3) All officers mentioned in clause (1) shall be whole-time salaried officers of the Vishwa Vidyalaya and shall be entitled to leave, leave salary, allowances, and other benefits as prescribed in this behalf by the Board from time to time for its employees:

Provided that if a candidate from outside the services of the Vishwa Vidyalaya is appointed for posts of Deans of Colleges and Directors, the period of his appointment shall be for such a tenure and subject to such conditions as may be determined by the Vice-Chancellor. Such a candidate unless selected for another suitable post during the prescribed tenure will have no claim on any other post in the Vishwa Vidyalaya after the expiry of the specified tenure. The Vice-Chancellor shall have powers to suitable curtail/reduce such tenure depending upon the exigencies and convenience of administration.

(4) All officers except the Chancellor and the Vice-Chancellor of the Vishwa Vidyalaya mentioned under Section 11 of the Act, teaching staff of the Vishwa Vidyalaya as defined under Statute 31 of the Vishwa Vidyalaya Statutes, non-teaching service personnel of class I, class II, class III and class IV categories as detailed in Regulation No. 4 of the JNKVV Services (General Conditions of Service) Regulations, 1969 shall be entitled to be in service of the Vishwa Vidyalaya until they complete the age of 60 (sixty) years, provided that—

(i) All Vishwa Vidyalaya employees may, in the public interest or in the Vishwa Vidyalaya interest be retired at any time after they attain the age of 57 years or 27 years of qualifying service, on three months notice without assigning any reason or on payment of three months pay and allowances in lieu of such a notice;

(ii) There shall be a Technical Evaluation Committee headed by Vice-Chancellor, two experts from outside the University in the concerned discipline nominated by the Vice-Chancellor, one representative of the State Government and one representative of the I.C.A.R., to evaluate each person at the age of 35/45/55 years respectively. On the basis of evaluation the said Committee will decide about the continuance or the retirement of the person concerned.

Similarly, there shall be an evaluation committee for Administrative Officers (Asstt. Registrar and above) under the Chairmanship of the Vice-Chancellor. The other members of the committee shall be a representative of the State Government and Director of Agriculture. The screening will be done on attaining of age 55 years;

(iii) The cases of such persons as have been re-employed in the Vishwa Vidyalaya Service, after retirement from Government Service, shall be governed by the terms and conditions of their re-employment in the Vishwa Vidyalaya Service; and

(iv) Provided also, that such re-employed persons shall not be continued in the Vishwa Vidyalaya service beyond the age of 60 years.

10. Comptroller—Emoluments and powers and duties.—

10(1) The Comptroller shall receive a salary in the scale as approved by the State Govt. from time to time.

(2) In addition to the powers exercised by him under clause (a), (b) and (c) of sub-section (3) of Section 19, the Comptroller shall also exercise the following powers, namely:—

(a) he shall be responsible for the preparation of the financial estimates and for its presentation to the Board under Section (39) 33 of the Act;

(b) he shall receive income and fees, disburse payment and be responsible for the day-to-day financial transactions of the Vishwa Vidyalaya and for the proper accounting thereof and all incidental matters including correspondence relating thereto;

(c) he shall exercise such other power as may be prescribed by the Statutes and Regulations or as may be required, from time to time, by the Board or the Vice-Chancellor with respect to matters pertaining to accounts and finances of the Vishwa Vidyalaya for which he shall be directly responsible to the Vice-Chancellor;

(d) he shall attend the Board meeting as and when required to do so for the purpose of fulfilling his responsibilities and duties envisaged in Section 19 (3) of the Act, (1987).

(3) The receipt of the Comptroller or of the person or persons duly authorised in writing in this behalf by the Board for any money payable to the Vishwa Vidyalaya shall be full discharge for the same.

11. Deputy Comptroller, his emoluments, powers and duties.—(1) The Deputy Comptroller shall be a whole time salaried officer and shall be appointed by the Vice-Chancellor as provisions in the relevant Statutes.

11(2) The Deputy Comptroller shall receive a salary the scale as approved by the State Govt. from time to time

(3) The Deputy Comptroller shall perform such functions and duties including those pertaining to accounts and finances of the Vishwa Vidyalaya as may be assigned to him from time to time by Statutes, regulations, delegation of powers and by the Comptroller and the Vice-Chancellor and in respect of such functions or duties assigned to him, the Deputy Comptroller shall be directly responsible to the officer concerned.

12. Registrar—Emoluments and powers and duties.—

12(1) The Registrar shall receive a salary in the scale as approved by the State Govt. from time to time.

(2) It shall be the duty of the Registrar,—

(a) to be responsible for the preparation of the annual report under Section 41 of the Act;

(b) to be custodian of the records, common seal and such other property of the Vishwa Vidyalaya as the Board shall commit to his charge;

(c) to issue all notice convening meetings of the Board, Academic Council and of any committees or bodies appointed under the Act of the Vishwa Vidyalaya of which he is to act as Secretary;

- (d) to keep the minutes of all meetings of the Board, the Academic Council and of any committees or bodies appointed under the Act of which he is to act as Secretary;
- (e) to conduct the official correspondence of the Board and the Academic Council except matters pertaining to finances of the Vishwa Vidyalaya and matters incidental thereto falling within the ambit of Comptroller's duties;
- (f) to administer Statutes of the Vishwa Vidyalaya with respect to admission of students and their continuance as such;
- (g) to prepare time schedule for academic courses as recommended by the Faculties and plan and direct the admission of students for various courses and record transfers and drop-outs as recommended by the Faculties;
- (h) to maintain records of each student of the Vishwa Vidyalaya including academic accomplishment, conduct as a student, and all other matters which bear on the accomplishments and conduct of the student;
- (i) to maintain records on non-student attendants in Vishwa Vidyalaya programmes, as designated by the Director of Extension Services;
- (j) to maintain records of Graduates of the Vishwa Vidyalaya;
- (k) to discharge such other functions as may be assigned to him from time to time by the Vice-Chancellor to whom he shall be responsible for the same.

13. Dean of Student Welfare—Emoluments and Powers and duties.—

13(1) The Dean of Student Welfare shall receive a salary in the scale as approved by the State Govt. from time to time.

(2) It shall be the duty of the Dean of Student Welfare—

- (a) to plan and direct, in co-ordination with other Vishwa Vidyalaya, Officers and authorities, all non-curricular activities for student including clubs, recreation centres, co-operatives, etc., as may from time to time be approved by the Vishwa Vidyalaya for Welfare of students;

- (b) to supervise the management of students hostels, messing arrangements and cafeterias;
- (c) to co-operate with the staff in charge of physical education activities, National Cadet Corps and other allied activities;
- (d) to deal, in consultation with the Dean of the Faculty concerned, with student indiscipline, excessive absenteeism and other student irregularities from point of view of maintenance of discipline etc.;
- (e) to supervise health programmes and medical facilities for student;
- (f) to make arrangements for scholarships, stipends, part time employments and other such assistance as may be deemed necessary for welfare of students;
- (g) to communicate with guardians of students concerning the welfare of the students;
- (h) to be responsible to the Vice-Chancellor in the exercise of powers and discharge of duties under the Act;
- (i) to co-operate and assist the Employment Bureau in the matters of employment of the students who have completed courses in Vishwa Vidyalaya.

14. Director of Research Services—his emoluments and powers and duties.—(1)

14(1) The Director of Research Services shall receive a salary in the scale as approved by the State Govt. from time to time.

(2) The Director of Research Services shall be appointed on such terms as the Board may approve.

(3) It shall be the duty of the Director of Research Services—

- (a) to exercise overall control of the planning and prosecution of research conducted by the Vishwa Vidyalaya, excepting research done by students to meet degree requirement and by teachers of the Vishwa Vidyalaya to improve teaching ability.
- (b) to prepare Research Service Programmes and annual budget estimates as may be required by the Vishwa Vidyalaya;

- (c) to assist the Deán concerned in the supervision over the members of the College staff engaged on approved research programmes under the general perview of the research service;
- (d) to require and supervise the compilation of research result, and the proper publication of the research findings;
- (e) to approve for publication, in consultation with Deans concerned, research manuscripts in such general form and such number as may be determined;
- (f) to assign numbers to all publications and to maintain official record of all publications;
- (g) to be responsible to the Vice-Chancellor in exercise of the powers and discharge of the duties under the Act;
- (h) to undertake teaching work;
- (i) to perform such other duties as may be conferred or imposed on him by Statutes, Regulations or by the Vice-Chancellor with the prior approval of the Board.
- 15. Director of Extension Services—his emoluments, powers and duties.—**
- 15(1) The Director of Extension Services shall receive a salary in the scale as approved by the State Govt. from time to time.
- (2) The Director of Extension Services shall be appointed on such term as the Board may approve.
- (3) It shall be the duty of the Director of Extension Services—
- (a) to exercise overall control of on-campus and off-campus educational work involving cultivators and rural families;
- (b) to prepare yearly programmes and budget needs for the education of cultivators and other non-students in connection with the extension scheme;
- (c) to assist the Deans of Faculties in developing courses and in teaching students in various forms of the extension education;
- (d) to supervise off-campus programmes dealing with agricultural co-operatives and rural youth programmes;
- (e) to exercise supervision over the extension specialists assigned or attached to the Colleges and such other members of the staff who are engaged in extension work and guide the extension work;
- (f) to direct the preparation of materials such as publication, film, etc., for better development of the extension programme;
- (g) to distribute any material as a part of the Vishwa Vidyalaya Extension Services;
- (h) to be responsible to the Vice-Chancellor in the exercise of powers and discharge of duties under the Act;
- (i) to undertake teaching work.
- (j) to perform such other duties as may be conferred or imposed on him by the Statutes, Regulations or by the Vice-Chancellor with the prior approval of the Board.
- 16. Director of Instructions—his emoluments, powers and duties.—**
- 16(1) The Director Instructions shall receive a salary in the scale as approved by the State Govt. from time to time.
- (2) The Director Instructions shall be appointed on such terms as the Board may approve.
- (3) It shall be the duty of the Director Instructions—
- (a) to be in overall charge of the Education in all the Faculties of the Vishwa Vidyalaya and allied subjects;
- (b) to frame, develop, evaluate and improve courses and curriculum and develop teaching procedure designed to inculcate in the students professional competence, character and quality of leadership in consultation with the Dean of Faculty concerned;
- (c) to ensure uniform standard of teaching and examination in all constituent colleges of Vishwa Vidyalaya;
- (d) to develop an integrated system of teaching, research and extension education and to co-ordinate the teaching work of different Faculties;
- (e) to make arrangements for providing in-service and post-graduate training facilities to academic staff members of constituent colleges, Research Stations/Farms;
- (f) to exercise overall control of the planning and co-ordination of work done by the students of the Vishwa Vidyalaya in preparation for the requirements of post-graduate degrees;

(g) to co-operate with the relevant college faculty in which post-graduate students are studying in order that the requirements for such degrees may be fulfilled in proper manner;

“(h) to be responsible to the Vice-Chancellor in exercise of powers and discharge of duties under the Act;

(i) to undertake teaching work;”

17. Superintendent of Physical Plant—his emoluments, and powers and duties.—

17(1) The Superintendent of Physical Plant shall receive a salary in the scale as approved by the State Govt. from time to time.

Provided that when the salary of a person is drawn from the State Government or any other agency on deputation, his pay shall be fixed in accordance with the concerned regulation.

(2) It shall be the duty of the Superintendent of Physical Plant—

(a) to exercise overall control of the Vishwa Vidyalaya maintenance, security of Vishwa Vidyalaya buildings, gardens, grounds and the parks;

(b) to supervise the supply of electricity, water, telephone and other such services and the operation and maintenance of Vishwa Vidyalaya vehicles;

(c) to direct operations providing for the cleanliness and sanitary conditions of the Vishwa Vidyalaya;

(d) to provide for the installation, use and maintenance of Vishwa Vidyalaya equipments, in co-operation with other officers;

(e) to supervise the allotment and uses of rooms, houses, buildings and grounds as directed by appropriate authorities and officers;

(f) to direct the plans for, construction and/or alterations of Vishwa Vidyalaya buildings and grounds as ordered by Board;

(g) to perform such other duties as may be assigned to him by the Vice-Chancellor and Board, for the proper functions of the physical facilities of the Vishwa Vidyalaya.

18. Powers and duties of Deans of Faculties.—

(1) The Dean of the Faculty concerned shall be appointed on such terms as approved by the

Chancellor on the recommendations of the Vice-Chancellor from amongst the Deans of Colleges in that Faculty for a period of three years. The Vice-Chancellor shall have powers to curtail/reduce this period depending upon the exigency of service and convenience of administration.

18(2) The Dean of Faculties shall receive a salary in the scale as approved by the State Govt. from time to time.

(3) The Dean of the Faculty shall—

(a) be the Chairman of the Faculty and shall be responsible to the Vice-Chancellor for the administration and execution of Faculty Policies;

(b) be responsible for the due observance of the Statutes and other regulations relating to the Faculty;

(c) formulate and present policies to the Faculty for their consideration without prejudice to the right of any member to present any matter before the Faculty;

(d) be responsible to organise, advise, guide and conduct matters relating to the policies and programmes related with teaching/research/extension, curricula, courses, course outlines, examinations, registration and admission etc., in the Faculty and act as the Chief Adviser to the Vice-Chancellor and other concerned officers in this connection;

(e) serve as the medium of communication for all official business of the Faculty with other authorities of the Vishwa Vidyalaya, Colleges, students and the public;

(f) perform such other duties as or assigned to him by the Vice-Chancellor.

19. Dean of College—his emoluments, powers and duties.

19(1) The Dean of the College shall receive a salary in the scale as approved by the State Govt. from time to time.

(2) The Dean of the College shall be appointed in accordance with Statute 6(a) (i).

(3) It shall be the duty of the Dean of College—

(a) to exercise overall control of the College of which he is the administrative and academic head in respect of all employees, students, activities, facilities and the expenditure incurred therein;

- (b) to supervise the teaching, research and extension work of the staff of the college and be responsible for the work and conduct of all the students of the college;
- (c) to be responsible to the Vice-Chancellor through the Dean of the Faculty and the Director concerned, in exercise of the powers and discharge of duties under this Statute;
- (d) to exercise such powers and discharge such duties as may be delegated or entrusted to him by the Vice-Chancellor in regard to the College of which he is the Dean and to be responsible in all Technical and Administrative matters related to teaching, research and extension etc. through the Dean of the Faculty and the Director concerned;
- (e) to undertake teaching, research and extension by himself;
- (f) he shall be responsible for the due observance of the Statutes and regulations;
- (g) he shall supervise the registration and progress of the students in his college;
- (h) he shall formulate and present policies on academic matters pertaining to his college to the Faculty/Academic Council for consideration through the Dean of Faculty/Director of Instructions;
- (i) he shall be responsible for proper administration of Research Station/Instructional Farm/Institutions attached to the college;
- (j) he shall be also responsible to the concerning authorities for the use and maintenance of lands, buildings, laboratories, libraries and such other properties of the college, the Research Station/Instructional Farm and other institutions attached to the college;
- (k) he shall be responsible for the maintenance, supervision, functioning of the hostels of the college;
- (l) to be responsible for the procurement of stores, equipments and such other items as are necessary for the college and units attached with the same;
- (m) to be responsible for the maintenance of high standard of discipline in the institutions under him;
- (n) to be responsible for the maintenance of high standard of financial discipline in the institutions under him;
- (o) to assist the Dean of the Faculty for all policies and programmes related to teaching, research and extension work in the College on co-ordinated basis;
- (p) to prepare proposals for College activities and budget estimates for the needs thereof and be responsible to the Comptroller through the Vice-Chancellor, that all college activities are in accordance with sanctions of the appropriate authorities;
- (q) to assist the Director of Research Services on the development of plans and budgets for research in the pertinent subjects and in the preparation of reports as may be asked by him and also direct the research work done by the College staff and students and under the schemes attached with the institutions under him;
- (r) (i) to assist the Director of Extension Services on development of plans and budgets for extension work in the institutions under him;
- (ii) to assist the extension services on the development of informational materials; and
- (iii) to direct the extension education work done by the College staff;
- (s) to assist the Director of Instructions, and direct the works of post-graduate students in his college;
- (t) to be responsible to the Vice-Chancellor, through the Superintendent of Physical Plant for the educational use of the buildings and rooms assigned to the college and for the general equipment of the college;
- (u) to perform such other duties as may be conferred or imposed on him by the Statutes, Regulations or by the Vice-Chancellor.
20. **Vishwa Vidyalaya Librarian—his emoluments and powers and duties.**
- 20(1) The Vishwavidyalaya Librarian shall receive a salary in the scale as approved by the State Govt. from time to time.
- (2) It shall be the duty of the Vishwa Vidyalaya Librarian—
- (a) to maintain, control and supervise all libraries of the Vishwa Vidyalaya and to organise their

services in the manner most beneficial to the needs of teaching, research and extension;

- (b) to prepare annual budget for developing and operating all the libraries under the Vishwa Vidyalaya;
- (c) to receive and co-ordinate recommendations from Deans and Directors for the purchase of books and distribution thereof amongst students and members of the staff;
- (d) to make recommendations to the Comptroller, through the Superintendent of Physical Plant, on the need of improvement in accommodation of the libraries of the Vishwa Vidyalaya;
- (e) to do such other things in connection with the library and improvement thereof as may be required by the Vice-Chancellor.

Explanation.—For the purposes of this Statute “Libraries of the Vishwa Vidyalaya” shall include libraries of the Vishwa Vidyalaya campus and all libraries attached to the colleges and institutions under the Vishwa Vidyalaya.

Note.—The Vice-Chancellor may ask any of the officers mentioned in the foregoing Statute or others, hereinafter mentioned, to discharge such other function in addition to his own duties.

CHAPTER III—AUTHORITIES OF THE VISHWA VIDYALAYA

21.—Board.—(1) The Chancellor shall, by notification, constitute the Board in accordance with the provisions of Section 26 of the Act.

(2) As laid in sub-section (4) of the Section 26 of the Act, the members of the Board (other than ex-officio members) nominated or elected as the case may be, shall, subject to the provisions of Section 55 of the Act, hold office for a term of three years. The term shall commence from the date on which their nomination or election is published in the “Madhya Pradesh Gazette”.

22. Academic Council.—(1) Three teachers to be elected under item (v) of sub-section (1) of Section 29 shall be elected by ballot as follows:—

- (a) One member shall be elected by the Faculty of Agriculture from amongst its members;

- (b) One member shall be elected by the Faculty of Veterinary Science & Animal Husbandry from amongst its members;
- (c) One member shall be elected by the other Faculties, if any, from amongst their members, by rotation, as may be determined by the Vice-Chancellor.
- (d) The tenure for the elected members of Academic Council from various faculties of the Vishwavidyalaya shall be 3 years.

(2) Academic Council shall, by regulations, provide for the development of curriculum and syllabi by various Faculties in accordance with the objectives of the Faculty and the Degree requirements of the Vishwa Vidyalaya. Such regulations shall also provide that proposals of the Faculties shall be subject to the approval of the Academic Council.

23. Faculties.—(1) The Vishwa Vidyalaya shall have the following Faculties, namely:—

- (i) Faculty of Agriculture.
- (ii) Faculty of Veterinary Science & Animal Husbandry.
- (iii) Faculty of Agricultural Engineering.
- (iv) Faculty of Dairy Technology.
- (v) Faculty of each of such subject other than those mentioned above for which a new institution is opened or similar other Faculties offered to qualify students for academic degrees.

(2) Each Faculty shall consist of the following members:—

- (a) Dean of the Faculty—Chairman.
- (b) All Deans of Colleges.
- (c) Heads of Department of Studies in the Faculty.
- (d) All Professors and six Research Specialists and three Extension Specialists, employed in the service of the Vishwa Vidyalaya, nominated by the Dean of Faculty in consultation with Director Research/Director Extension for a period of one year from the date of notification.
- (e) One Associate Professor and if there be no Associate Professor, Assistant Professor from each Department in the Faculty, by rotation, for each academic year, according to seniority.

- (f) Director of Research Service.
- (g) Director of Extension Services.
- (h) Director of Instructions.
- (i) Not more than two members, not in employment of the Vishwa Vidyalaya, as the Dean of Faculty may co-opt for a period of two years.
- (j) One member from each of the other Faculties as the Dean may, in consultation with the Dean of the Faculty concerned, co-opt for such period as he may deem fit.

(3) Each Faculty shall be responsible to its Dean.

(4) Each Faculty shall draw up a College Organisational Plan which provides for such departments as deemed best and shall define the scope of the work to be done by the college and the various departments comprised in each such Faculty. A proposal of a Faculty shall be considered by the Academic Council and, if approved by the Council shall be forwarded to the Board for its consideration. Any changes desired by the Council and/or Board shall be referred to the Faculty.

(5) Each Faculty shall consider and make such recommendations to the Academic Council on any question pertaining to its sphere of work as may appear to it necessary or on any matter referred to it by the Academic Council.

(6) Subject to Regulations made by the Academic Council, each Faculty shall develop college curricula and course outlines to meet the degree requirements of the Vishwa Vidyalaya, and shall provide teaching, laboratory and field experiences and other opportunities for learning and shall participate in research and extension activities, in accordance with the objective of the Vishwa Vidyalaya.

(7) Subject to the provisions of the Statutes, each Faculty shall prescribe detailed conditions of admission of students to the College and to the various courses of study in the Faculty; shall formulate standards for the evaluation of the progress and attainments of the students of the college and recommend dismissals of students who fail to meet the academic requirements of the college and Vishwa Vidyalaya.

(8) A Faculty shall recommend to the Board that degrees be conferred on students who have satisfactorily fulfilled the degree requirements of the Faculty and Vishwa Vidyalaya.

(9) Subject to the Statutes, a Faculty shall—

- (a) Assist the Extension Services on the development of plans for training of cultivators and others who are not students of the college and shall recommend to the Director of Extension Services, the issuance of diplomas, certificates or other recognition to those meeting the prescribed requirements; and
- (b) Assist the Research Service on the development of plans for the conduct of research work aimed at practical solution to cultivator problems.

24. **Other Authorities.**—In addition to the authorities mentioned in item (i) to (iii) of Section 25, the following shall be the authorities of the Vishwa Vidyalaya, namely:—

- (1) Administrative Council.
- (2) Extension Education Council.
- (3) Research Council.
- (4) Council of Post-Graduate Studies.

25. **Administrative Council.**—(1) The Administrative Council shall consist of the following persons, namely:—

- (a) Vice-Chancellor—Chairman.
- (b) Comptroller.
- (c) Registrar—Secretary.
- (d) All Deans of Faculties.
- (e) Two Deans of Colleges nominated by the Vice-Chancellor for a period of one year by rotation.
- (f) Director of Research Services.
- (g) Director of Extension Services.
- (h) Superintendent of Physical Plant.
- (i) Two Heads of Departments from Agriculture Faculty, two from the Faculty of Veterinary Science & Animal Husbandary and one from the Faculty of Agricultural Engineering in rotation according to the seniority for a period of one year.
- (j) Dean of Student Welfare.

(2) It shall be the duty of the Administrative Council to make recommendations to the Vice-Chancellor on all matters with which Vishwa Vidyalaya is concerned save matters pertaining to academic aspects, as may be referred to it by the Board, the Vice-Chancellor, the Academic Council or the Faculties.

26. Extension Education Council.—(1) The Extension Education Council shall consist of the following persons, namely:—

- (a) Director of Extension Services—Chairman.
- (b) All Deans of Faculties and all Deans of Colleges—One of the Deans of Colleges as may be appointed by the Chairman shall act as its Secretary.
- (c) Director of Research Services.

(2) The Extension Education Council shall be responsible to the Director of Extension Services and shall consider and make recommendations on all matters pertaining to Education Extension and specially with respect to—

- (a) Training of College Students.
- (b) Agricultural rural life extension Service.
- (c) Preparation of education material for cultivators.
- (d) Conduct of short courses, etc., for non-students.
- (e) Field extension programmes for the benefit of cultivators.
- (f) The development of agriculture production and making co-operatives.
- (g) Preparation of material for development of agriculture such as publications, films, etc., for better development of extension.

27. Research Council.—(1) The Research Council shall consist of the following members, namely:—

- (a) Director of Research Services—Chairman.
- (b) All Deans of Faculties and Deans of College.
- (c) Director of Extension Services.
- (d) Librarian.

(e) Such other Heads of Department, not more than two, as may be nominated by the Director of Research Services.

(f) One of the Deans of Colleges to be nominated by the Director of Research Services—Secretary.

(2) The Research Council shall be responsible to the Director of Research Services and shall consider and make recommendations on all matters pertaining to agriculture research of the Vishwa Vidyalaya and especially with respect of—

- (a) Agriculture rural life research service;
- (b) Preparation of material for development of agriculture such as publications, films, etc., for better development of research.

28. Council of Post-Graduate Studies.—(1) The Council of Post-graduate Studies shall consist of the following members, namely:—

- (a) Dean of Faculty to be nominated by Vice-Chancellor—Chairman.
- (b) All Deans of Faculties.
- (c) All Deans of Colleges.
- (d) Director of Research Services.
- (e) Director of Extension Services.

(2) The Council of Post-Graduate Studies shall work under the overall purview of the Academic Council but shall be responsible to the Director of Instructions and shall consider and make recommendations on all matters pertaining to Post-graduate studies and especially with respect to—

- (a) development and laying down of standard of admission to post-graduate course of the Vishwa Vidyalaya;
- (b) prescription of courses, research and other requirements for post-graduate degrees;
- (c) evaluation of performance of candidates for post-graduate degrees with concurrence of the Dean of the Faculty concerned for the award of post-graduate degree;
- (d) performance of such other functions as may be assigned by the Board and Vice-Chancellor.

29. Committees of the Authorities of the Vishwa Vidyalaya.—(1) Each authority of the Vishwa Vidyalaya may appoint such committees as it may consider necessary for the efficient discharge of the duties, assigned to it by or under the Act.

(2) There may be appointed on each Committee a member or members of other authorities and such members of the staff of the Vishwa Vidyalaya as the authority may deem fit to appoint.

30. Travelling allowance and Daily allowance payable to members of authorities.—The members of the authorities or any of their committees shall be paid travelling and daily allowances for attending meetings of the authority or any Committee thereof at such rates as the Board may by Regulations determine.

CHAPTER IV—EMPLOYEES OF THE VISHWA VIDYALAYA

A—Teachers of the Vishwa Vidyalaya

31. Vishwa Vidyalaya Teachers.—(1) Teachers of the Vishwa Vidyalaya shall be either—

(a) Servants of the Vishwa Vidyalaya paid by the Vishwa Vidyalaya for imparting instructions and/or conducting and guiding research and/or extension programmes as—

- (i) Professor,
- (ii) Associate Professor,
- (iii) Assistant Professor; or

(b) persons appointed by the Board as Honorary Teachers in any of the aforementioned categories on such terms and conditions as the Board may prescribe by Regulations.

(2) A Teacher shall be eligible to impart instructions and/or conduct or guide research and/or extension programme only up to such standard for which he is recognised as such in accordance with the regulations made by the Board in this behalf.

(3) A teacher shall perform such functions and discharge such duties as may be prescribed by Regulations by the Academic Council.

(4) The word 'Teachers/Teacher' wherever it occurs includes persons engaged in Research and Extension activities.

32. Qualifications for teachers of the Vishwa Vidyalaya.—Subject to the approval of the Board

the Academic Council shall, by Regulations, prescribe the qualifications for candidates for the various grades of teachers of the Vishwa Vidyalaya.

33. Scales of pay of teachers and other terms and conditions of their services—

33(1) The scales of salaried teachers (as follows) shall be as approved the State Govt. from time to time :

- (i) Professor/Equivalent
- (ii) Associate Professor/Equivalent
- (iii) Assistant Professor/Equivalent.

(2) On the specific recommendations by the Selection Committee supported by reasons recorded in writing, the Vice-Chancellor in consultation with the Comptroller may sanction a higher initial salary—

- (a) not exceeding seven advance increments over the initial pay in the scale of the post to which appointment is to be made; or
- (b) in the case of a candidate already employed, not exceeding five increments over his pay elsewhere and in case his said pay does not correspond to any stage in the scale of pay for the post, the stage in the said scale just below the salary the candidate is already drawing.

Note:—All cases in which advance increments are granted under (a) and (b) shall be duly reported to the Board within four months of the appointment.

(3) Subject to the provisions of the Act....., these Statutes the other conditions of service of the Teachers of the Vishwa Vidyalaya shall be those embodied in an Agreement of service prescribed by the Vishwa Vidyalaya for teachers.

(4) All salarised Teachers of the Vishwa Vidyalaya shall be wholetime teachers and shall be entitled to leave, leave salary, allowance and other benefits as may be prescribed in this behalf by the Board from time to time for its employees.

(5) The word 'Teacher' wherever it occurs includes persons engaged in Research and Extension Activities.

B—Heads of Departments, Heads of Research Station and Heads of Field Extension Unit.

34. Responsibilities and duties, etc., of Head of Department.—As a Department is the primary unit of teaching, research and extension in a particular field of knowledge within a Faculty, the responsibilities and duties of the Head of Department shall be as follows:—

- (a) He shall be responsible to the Dean for organisation of the teaching, in the Department, for the quality and efficient progress of the work related therewith and for the formulation and execution of Departmental policies as they effect the Department.
- (b) He shall report on the teaching, research and extension work of the Department to the Dean of College concerned with copies to other Deans of Colleges and the Dean.
- (c) He shall have general supervision of the work of students in the Department.
- (d) He shall prepare the Departmental budget and be responsible for distribution and expenditure of departmental funds and for the care of departmental property.
- (e) He shall regularly call meetings of the departmental staff for discussion of policies, educational procedures and research and inform staff members of the Department regarding the nature and scope of the work in charge of the Department.
- (f) To exercise such powers and discharge such duties as may be delegated or entrusted to him by the Director Research and Director Extension and to be responsible through the Dean to the Officer, whose powers and duties he exercises.

C—Other Employees of the Vishwa Vidyalaya and their Conditions of Service etc.

35. Service Personnel.—The Vishwa Vidyalaya shall employ such other service personnel other than those hereinbefore mentioned, as may from time to time be needed to carry on the activities of the Vishwa Vidyalaya. The pay scales, qualifications for recruitment, conditions of services and duties to be performed by such service personnel shall be such as may be prescribed by the

Board. Such service personnel shall be under the control of the respective officers (concerned) of the Vishwa Vidyalaya and shall be responsible to them provided that appeals against punishment and adverse application of service conditions, shall be with the authority, next above the appointing authority.

D—General

36. Additional work of Vishwa Vidyalaya employees.—(1) An employee of the Vishwa Vidyalaya shall be entitled to additional compensation for work done for the Vishwa Vidyalaya in addition to his regularly prescribed duties, when so sanctioned by and at such rate of pay as may be approved by the authority or officer indicated herein for the pertinent class of employees.

Officers	...	Board
Teachers	...	Vice-Chancellor
Service Personnel	...	Comptroller

(2) An employee of the Vishwa Vidyalaya (including an officer teacher or service personnel) shall not engage in activities outside the Vishwa Vidyalaya when any such activity does or is likely to result in damage to the best interests of the Vishwa Vidyalaya. Questions on the propriety of any such activity shall be considered by the authority indicated herein. In an activity is found not to be in the best interests of the Vishwa Vidyalaya, the authority shall recommend to the Board, through the Vice-Chancellor, that the employee does not engage or cease to engage in such activity. The decision of the Board shall in this matter be final and transmitted in writing to the employees:—

Officers	Administrative Council
Teachers	Academic Council
Service Personnel	Administrative Council

(3) No employee of the Vishwa Vidyalaya shall be eligible to additional remuneration except as provided in these Statutes.

37. Leave.—Until the Board may make Regulations in the matter of leave, all the employees of the Vishwa Vidyalaya shall be governed by the leave rules applicable to State Government servants of the corresponding grade.

38. Emoluments of a retired employee.—Notwithstanding anything contained in the Statutes, the emoluments of an employee, other than the Vice-Chancellor who is recruited after his retirement from Government Service, shall be fixed in the Vishwa Vidyalaya on the basis of last pay drawn minus pension and pension equivalent of

death-cum-retirement gratuity, provided that the Board may in any specific case, for reason to be recorded in writing, relax the provision under this Statutes.

CHAPTER V—PROVIDENT FUND, GRATUITY, ETC.

39. **Definitions.**—In the Chapter unless the context otherwise requires,—

- (a) "Salary" in relation to an employee means monthly salary and includes all fixed monthly allowances by way of pay, acting and personal allowances but does not include any other allowances;
- (b) "Employee" means a person in the whole-time service of the Vishwa Vidyalaya appointed on probation or otherwise to a permanent or temporary post, but does not include a person on deputation or employed on daily wages or work charged establishment;

Provided that if the scale of pay of a post does not go upto Rs. 60/- (or above) the incumbent of such a post shall not be deemed to be an employee of the Vishwa Vidyalaya for the purposes of this Chapter;

- (c) "Subscriber" means a servant on whose behalf a deposit is made under these statutes;
- (d) "Continuous Service" means uninterrupted service and includes period of leave on average pay or half average pay and of service preceding and following the period of extra-ordinary leave, but not the period of extra ordinary leave;
- (e) "Family" means (i) in the case of male subscriber, the wife, children whether married or un-married, and dependent parents of the subscriber, and the widow and children of deceased son of the subscriber provided that if a subscriber proves that his wife has ceased under the personal law governing him or the customary law of the community in which the spouse belongs to be entitled to maintenance, she shall no longer be deemed to be a part of the subscriber's family for the purpose of this scheme, unless the subscriber subsequently intimates by express notice in writing, she shall continue to be so personal; and

- (ii) In the case of a female subscriber, the husband and children of the subscriber, the dependent parents of the subscriber or of the husband, and the widow and children of a deceased son of the subscriber:

Provided that if a subscriber by notice in writing to the committee expresses her desire to exclude her husband from the family, the husband and his dependent parents shall no longer be deemed to be a part of the subscriber's family for the purpose of this scheme, unless the subscriber subsequently cancel in writing any such notice;

Explanation.—In either of the above two cases, if the children of a subscriber have been adopted by another person and if, under the personal law of adopter, adoption is legally recognised, such a child shall be considered as excluded from the family of the subscriber.

- (f) "Fund" means the Indira Gandhi Krishi Vishwa Vidyalaya Contributory Provident Fund";
- (g) "Year" means the financial year of the Vishwa Vidyalaya;
- (h) "Committee" means the Committee of Trustees appointed for the administration of the fund.

40. **Administration of Fund Account and Audit.**—(1) (a) The Fund shall be held by the Vishwa Vidyalaya and shall be administered by a Committee of Trustees comprising of the Vice-Chancellor, Registrar, Comptroller, and at least two representatives of the employees to be nominated by the Vice-Chancellor.

(b) All money belonging to the Fund shall be deposited with the Reserve Bank of India, State Bank of India or in such scheduled banks as may be decided in this behalf by the Committee or invested in the securities of State or Central Governments, in the name of the "Indira Gandhi Krishi Vishwa Vidyalaya Contributory Provident Fund" to be operated by one or more persons singly or jointly as may be nominated by the Committee. The Committee, at its discretion, may also open Saving Bank Account and/or Cumulative Time Deposit Account in the individual name of the subscriber in the Post Office or Banks and arrange for its operation in the above manner.

(c) The Accounts of the Fund shall be made up yearly as at the 31st March and an audited statement of accounts shall be submitted to a meeting of the Committee to be held not later than the 31st August, in every year or within two months of the annual audit of the accounts whichever is later and a copy of such statement shall be made available to the subscriber as soon as may be after such meeting.

(d) The Accounts of the fund shall be audited by the same authority which audits the accounts of the Vishwa Vidyalaya or by a Chartered Accountant appointed by the Vishwa Vidyalaya.

(2) Meeting of the Committee.—At every meeting of the Committee, the Vice-Chancellor or in his absence the Registrar or in the absence of both, the Comptroller, shall preside. The presence of at least three members shall be necessary to form a quorum for the transaction of business. Each member shall have one vote and in cases of equality of votes, the presiding officer shall have casting vote.

41. (1) Subscription to the Fund.—(a) Every employee of Vishwa Vidyalaya shall be entitled and required to become a subscriber to the Fund from the beginning of the month following that in which he had completed one year's continuous service except those absorbed in Vishwa Vidyalaya service under Section 57 of the Act and have opted for Pension and General Provident Fund Scheme of retirement benefit :

Provided that an employee who has been admitted to the benefits of the Provident Fund in terms of the provisions of foregoing para shall have the option within 60 (sixty) days of his completing one year's continuous service to make subscription from the date of his appointment in the Vishwa Vidyalaya and in that case the Vishwa Vidyalaya shall also contribute to his account the sum at such rate as prescribed under these statutes. The arrears of subscription shall be recovered in suitable monthly instalments :

Provided further that nothing in this paragraph shall apply to an employee employed on contract unless the terms of his contract otherwise provide.

(b) Any employee excluded by sub-para (a) and any other person in receipt of other than casual remuneration from the Vishwa Vidyalaya may also subscribe to the Fund, if so permitted by the Committee.

(2) Rate of Subscriptions.—(a) The subscriber shall subscribe monthly to the Fund at such rate of his pay not being less than 10%, as may be fixed by him from time to time. The application for fixing the rate of subscription shall be made in the prescribed form. Such subscription shall be deducted by the Vishwa Vidyalaya from the pay payable to the subscriber every month in amounts rounded off to the nearest rupee. The Vishwa Vidyalaya's contribution will remain fixed as provided by the statutes.

(b) Within the above limits, the subscriber can change the rate of subscription with effect from the commencement of each financial year.

(c) The rate of subscription once fixed shall remain unaltered throughout the year.

(d) Notwithstanding anything contained in clauses (a) to (c) of Paragraph 41 (2) employees shall subscribe monthly to the Fund, such portions of the Dearness Allowance as may from time to time be directed by the Vice-Chancellor in this behalf. No contribution shall be payable by the Vishwa Vidyalaya on account of such subscription.

(3) Subscription of an employee on leave.—The subscription of the subscriber absent on leave shall, during the period of such absence, be assessed on his leave pay but any such subscriber shall be at liberty to subscribe on the full amount of his pay provided notice in writing of his desire to do so is given by him not less than 14 days in advance of the first payment of his leave salary to the officer responsible for paying him.

(4) Vishwa Vidyalaya's Contribution.—Save as otherwise provided, the Vishwa Vidyalaya shall contribute to the Fund every month 10% of the salary of each subscriber as employer's contribution to the Fund, provided that no such contribution shall be made by the Vishwa Vidyalaya in respect of a subscriber who has been permitted to subscribe under sub-para 41 (1) (b) of Statute.

42. Interest.—The Vishwa Vidyalaya shall on the 31st day of March every year or as soon as thereafter as is possible :

(i) Prepare an account of the total interest accrued and received on the investment of the Fund during the year ;

- (ii) determine and notify with the approval of the Vice-Chancellor of the Vishwa Vidyalaya the rate at which interest shall be allowed during the year on all deposits standing to the credit of every subscriber of the Fund ;
- (iii) credit the amount of interest due to every subscriber based on the balance monthly products of each subscriber's account during the preceding year ; and
- (iv) interest on all sums standing in the books of the fund to the credit of a subscriber shall be payable for a period of six months beyond the date of retirement/resignation/termination/death :

Provided that interest shall be paid upto a period of one year from that date if the delay in settling the case is found to be on the part of the Vishwa Vidyalaya.

43. (1) Withdrawals from the fund and recoveries.—At the discretion of the Committee a temporary advance, not exceeding in any case the subscriber's own subscription and interest thereon, may be granted to a subscriber on application, out of the amount standing to his credit in the fund, subject to the following conditions :—

- (a) No advance shall be granted unless the Committee is satisfied that the applicants pecuniary circumstances justify it and an undertaking is given that it will be expended on the following object or objects and not otherwise ;

(i) to pay expenses incurred in connection with the illness of the subscriber or any person of his family or in special circumstances of any other person actually dependent upon him. The part final withdrawal shall be allowed for this purpose after completion of 20 years services and the amount of withdrawal shall not exceed one half of the balance or six months pay, whichever is less;

(ii) to pay for the overseas passages for reasons of health or education of the applicant or any other person actually dependant upon him;

(iii) to meet the cost of education of himself or of any person actually dependent on him in the following types of cases ,—

- (a) For education outside India, whether for an academic, technical professional or vocational courses ;
- (b) For medical, engineering and other technical or specialised courses in India beyond the high school stage, provided that the courses of study is not less than three years ;
- (c) The part final withdrawal shall also be admissible for the purposes mentioned under items (a) and (b) above after completion of 20 years of services. The amount of withdrawal shall not exceed three months pay or half of the balance, whichever is less, and will be permissible every six months i.e. twice in any financial year provided that it will not ordinarily be allowed before the expiry of six months from the date of previous withdrawal ;

(iv) to pay obligatory expenses in a scale appropriate to the subscriber's status to which by customary usage the applicant has to incur in connection with the marriage, funeral or any ceremony relating to any person referred to in sub-clause (i) ;

(v) to meet the expenditure on building, repairs, remodelling or purchase of a house and/or a site for a house provided that such house or site shall not be encumbered or alienated in any manner without prior permission from the Vishwa Vidyalaya or the sanctioning authority;

Provided that in the case of an employee whose income under the head 'Salaries' does not exceed the amount prescribed under Income Tax Rules, 1962 the Committee may, in its discretion waive the condition that such house or site shall be assigned to them and instead require as a condition that the employee shall not encumber or alienate the property in any manner ;

(vi) to pay premium on policies of insurance on the life of the employee or his wife :

Provided that the number of policies in respect of which the facility referred to above is allowed will not exceed 4 at a time and the premia shall not be payable otherwise than annually:

Provided further that the amount of advance for the purposes of payment of insurance premium shall be limited to the limit specified under Statute 43 (2) (a);

(vii) to meet the cost of legal proceedings constituted by the employee for vindicating its position in regard to any allegations made against him in respect of any act done or purporting to be done by him in the discharge of his official duty or meet the cost of his defence when he is prosecuted by the employer in any court of law in respect of any official misconduct on his part:

Provided that the advance under this para shall not be admissible to an employee who instituted legal proceedings in any court of law either in respect of any matter unconnected with his official duty or against employer in respect of any condition of service or penalty imposed on him;

(viii) to meet any other expense or liability which in the opinion of the Committee is extraordinary and beyond the ordinary means of the subscriber; such as advance for purchase of grain etc.

Explanation.—For the purpose of sub-rule (1) "family" means any of the following persons who are wholly dependent on the employee, namely:—the employee's wife, legitimate children, step-children, parents, sisters and minor brothers.

(2) Conditions for withdrawal for Various Purposes.—The amounts of advances as admissible under the following rules are subject to the condition that the balance left at the credit of the subscriber, after the sanction of advance shall not be less than Rs. 100/- in case of Class-IV employees and Rs. 400/- in case of others.

(a) An advance shall not, except for under-mentioned and other special reasons to be recorded in writing by the sanctioning authority, exceed three months pay or half the amount of subscriber's own contribution to the Fund and interest thereon, whichever is less.

(i) The withdrawal in connection with expense on marriages as specified in clause (iv) of Statute 43 (1) (A) shall not exceed six months pay or the total of the accumulation of exempted contributions and exempted interest lying to the credit of the employees after leaving the minimum balance as laid down in Rule 43 (2) above, whichever is less:

Provided further where a withdrawal is allowed after completion of 20 years of service, for the marriage of sons and daughters and any other female relation actually dependent on him, the amount of withdrawal shall not exceed 10 months pay or half the balance whichever is less and shall be treated as part final. In special cases, the sanctioning authority may relax this limit to the extent of 15 months pay or 75% of balance, whichever is less.

(ii) The withdrawal for the purpose specified in clause (v) of sub-para (A) of Statute 43 (1) shall be subject to the following conditions:—

(1) the amount of withdrawal shall not exceed one half of the amount standing to the employee's credit or the actual cost of the house and/or the site, whichever is less. The sanctioning authority may however sanction, the withdrawal of an amount in excess of the prescribed limit, but not exceeding 75% of the balance at credit of the subscriber in the Fund, as a special case, at his discretion;

(2) the employee shall have completed ten years of service or is due to retire within the next ten years;

- (3) the construction and/or repairs, remodelling of the house should be commenced within six months of the withdrawal and should be completed within one year from the date of the commencement of the construction;
- (4) if the withdrawal is made for the purchase of a house and/or a site for a house, the purchase should be made within six months of the withdrawal;
- (5) if the withdrawal is made for the repayment of loan previously raised for the purpose of construction or purchase or repairs, remodelling of a house the repayment of the loan should be made within three months of the withdrawal;
- (6) where the withdrawal is for the construction of a house, it shall be permitted in two or more equal instalments (not exceeding four), a later instalment being permitted only after verification by the Committee about the actual utilisation of the withdrawal;
- (7) the withdrawal shall be permitted only if the house and/or site is free from encumbrances and no withdrawal shall be permitted for purchasing a share in a joint property or building or house or land whose ownership is divided;
- (8) if the amount withdrawn exceeds the actual cost of the purchase or construction or repairs, remodelling of the house and/or site, or if the amount is not utilised for the purpose for which it is withdrawn the excess of the whole amount, as the case may be, shall be refunded to the Committee forthwith in one lumpsum together with interest from the month of such withdrawal at the rate prescribed in Statute 43 (3) (viii). The amount refunded shall be credited to the employee's amount in the Provident Fund;
- (iii) The withdrawal for the purpose specified in clause (vii) of Statute 43 (1) (A) shall not exceed three months pay or Rs. 500/- whichever is greater, but shall in no case exceed half the amount to the credit of the employee;
- (iv) The amount of temporary advance for purchase of plot or site shall not exceed six months pay or half the balance or actual cost of the site whichever is less and will not be admissible until after completion of five years of services, provided the house site/plot shall not be encumbered or alienated in any manner without prior permission of the Vishwa Vidyalaya. Repayment of this advance shall be made in not more than 30 instalments.
- (b) The advance shall in no case exceed the amount of subscriber's own contribution to the Fund and interests thereon;
- (c) For the purpose of this rule, 'pay' means the pay to which the employee is entitled at the time when the withdrawal is granted or, in the case of an employee referred to in sub-rule (2) of Rule 5 of Part A of the Fourth Schedule of the Income Tax Act 1961, the pay (including increments, if any) which he would have received had he not entered the armed forces of the Union or been taken into or employed in the National Service;
- (d) An advance shall not except for special reasons, be granted until atleast 12 months after the final repayment of all previous advances together with interest unless the amount already advanced does not exceed two third of the amount admissible under Statute 43(2) (a) :
- Provided that an advance may be granted for the payment of insurance premium specified in para 43 (1) (a) (vi) notwithstanding that sum advanced for any other purpose has not been repaid.

(i) A second advance shall not except under special circumstances be granted to a subscriber if more than half the advance given in the first instance is out-standing.

(ii) If two advances are running concurrently, a third advance shall not be granted until atleast one year has lapsed since the complete recovery of the first advance together with interest thereon. Advance given for purposes of grains will not be counted in this limit of two advances.

(3) Repayment of Amounts Withdrawn.—(i) Subject of the provisions of Statute 43 (2) (a) (ii) (1) to (8) where a withdrawal is allowed for a purpose specified in clause (v) and (vi) of Statute 43 (1), (A) the amount withdrawal need not be repaid.

(ii) Where a withdrawal is allowed in connection with the marriage as specified in clause (iv) of Statute 43 (1) (A) the amount withdrawn shall be repaid in not more than forty-eight equal monthly instalments.

(iii) Where a withdrawal is allowed for any other purpose the amount withdrawn shall be repaid in not more than twenty four equal monthly instalments.

(iv) A subscriber may at his option repay more than one instalment in one month.

(v) Each instalment shall be in whole rupee, the amount of the advance being raised or reduced, if necessary to admit the fixation of such instalments.

(vi) The Vishwa Vidyalaya shall deduct the instalments aforesaid from the employee's salary and pay them to the Fund. The deduction shall commence from the second monthly payment of salary made after withdrawal. Recovery shall not be made, except with the subscriber's consent while he is on leave other than ordinary leave on fullaverage pay, or in receipt of subsistence grant.

(vii) Recoveries made under this Statute shall be credited as they are made to the subscriber's account in the Fund.

(viii) After the principal of the advance has been fully repaid, interests shall be recovered at the same rate as is to be credited to the employees provident fund deposits during the

year of sanction and as shown in the following table:—

Where the amount is repaid in not more than 12 monthly instalments. One instalment of interest on the amount withdrawn.

Where the amount is repaid in more than 12 but not more than 24 monthly instalments. Two instalments of interest on the amount withdrawn.

Where the amount is repaid in more than 24 but not more than 36 monthly instalments. Three instalments of interest on the amount withdrawn.

Where the amount is repaid in more than 36 but not more than 48 monthly instalments. Four instalments of interest on the amount withdrawn.

Where the amount is refunded under Statute 43 (2) (a) (ii) (8). One instalment of the interest on the amount which is refundable.

Provided that at the discretion of the committee interest may be recovered on the amount aforesaid or the balance thereof outstanding from time to time at 1 per cent above the rate which is payable for the time being on the balance in the Fund at the credit of the employee.

(ix) Whole of interest shall ordinarily be recovered in the month after complete repayment of the principal but if the period of payment of advance exceeds 20 months, interest may if the subscriber so desired be recovered in two equal instalments.

(x) Each advance shall be treated separately for the purpose of recovery.

(4) Conversion of an advance into part-final withdrawal.—Subject to eligibility for part-final withdrawal, a subscriber who has already drawn or may draw in future an advance for any purpose specified in sub-clauses (i), (ii), (iii) and (iv) of clause (1) and sub-clause (a) (iv) of clause (2), may convert at his discretion by written request to the competent authority the balance outstanding against it, into a part-final withdrawal.

44. Payment of amount standing to the credit of the subscriber.—(i) The sum standing to the credit of a subscriber shall become payable on his quitting the service by way of resignation, termination, dismissal, death, retrenchment and/or retirement subject to further condition specified in Statute 44 (ii) provided that there may if the Committee so directs be deducted therefrom and paid to the Vishwa Vidyalaya.

(a) any amount due under a liability incurred by the subscriber to the Vishwa Vidyalaya upto the total amount contributed by the Vishwa Vidyalaya to his account including the interest credited in respect thereof.

(b) Where the subscriber has been dismissed from his employment on account of gross misconduct or gross negligence, the whole or any part of the amount of employer's contributions together with interest credited in respect thereof.

(ii) No employee shall be entitled to receive the amount contributed by the Vishwa Vidyalaya on his behalf and the interest thereon unless he has been in the service of the Vishwa Vidyalaya for a continuous period of five years from the date he has been permitted to subscribe to the provident fund at the rate prescribed in Statute 41 (2) (a) and that he has been permitted to resign or has retired, or on his death or on account of retrenchment from the post.

Explanation.—The account shall be closed on the day, the event takes place.

45. Nominations.—(1) Every subscriber shall, soon as may be after joining the Fund send to the Vishwa Vidyalaya office a nomination conferring in the event of his death, on one or more persons the right to receive the amount that may stand to his credit in the Fund :

Provided that if, at the time of making the nomination the subscriber has a family, the nomination shall not be in favour of any person or persons other than the members of his family.

(2) If a subscriber nominates more than one person, under sub-paragraph (1) he/she shall specify in the nomination the amount of share payable to each of the nominees in such manner as to cover the whole of the amount that may stand to his/her credit in the Fund at any time.

(3) Every nomination shall be made in the prescribed form.

(4) A subscriber may at any time cancel nomination by standing a notice in writing to the Vishwa Vidyalaya office :

Provided that a subscriber shall alongwith such notice send a fresh nomination made in accordance with the provisions of this Statute.

(5) A subscriber may provide in a nomination,

(a) in respect of any specified nominee that in the event of his predeceasing the subscriber, the right conferred upon that nominee shall pass to such other person as may be specified in the nomination ;

(b) that the nomination shall become invalid in the event of the happening or not happening of a contingency specified therein :

Provided that if at the time of making the nomination the subscriber has no family the nomination shall become invalid in the event of his subsequently acquiring a family.

(6) Immediately on the death of a nominee in respect of whom no special provision has been made in nomination under clause (a) sub-paragraph (5) or on the occurrence of any event by reason of which the nomination become invalid in pursuance of clause (b) of sub-paragraph (5) of the provision thereto the subscriber shall send to the Vishwa Vidyalaya office a notice in writing cancelling the nomination together with a fresh nomination made in accordance with provisions of this statute.

(7) Every nomination made and every notice of cancellation given by a subscriber shall, to the extent that it is valid, take effect, on the date on which it is received by the Vishwa Vidyalaya office.

46. Agreement to be executed by Subscriber.—Every employee on becoming a subscriber to the Fund shall execute an agreement in the prescribed form.

47. Expenses of the Fund.—All expenses relating to the administration of the Fund including the pay and allowances of the staff appointed for the purpose of administering the Fund shall be borne by the Vishwa Vidyalaya and shall not be charged to the Fund.

48. Powers of the Committee.—(i) For matters not provided in this Chapter the Committee may exercise such powers as may be necessary for the administration of the Fund.

(ii) The Committee may also prepare supplementary Regulations and adopt the same with the approval of the Board :

Provided that the Committee shall exercise powers and prepare Regulations in accordance with the provision of Provident Fund Act, of 1925 or Employees Provident Act 1952 and the scheme and rules framed thereunder.

49. Provident Fund to be free from all liability.—(a) The amount standing to the credit of any member in the Fund (or of any exempted employee in a provident fund) shall not in any way be capable of being assigned or charged and shall not be liable to attachment under any decree or order of any Court in respect of any debt or liability incurred by the member (of the exempted employee), and neither the official assignee appointed under the Presidency Towns Insolvency Act, 1909, nor any receiver appointed under the Provincial Insolvency Act, 1920 shall be entitled to, or have any, claim on, any such amount.

(b) Any amount standing to the credit of a member in the Fund or of an exempted employee in the Fund at the time of his death and payable to his nominee under the statutes or the rules relating to the Provident Fund, shall subject to any deduction authorised by the said statutes or rules, vest in the nominee and shall be free from any debt or other liability incurred by the deceased or the nominee before the death of the member or the exempted employee.

50. Gratuity.—Employees of the Vishwa Vidyalaya, whose maximum salary is less than Rs. 60 per mensem and who are not entitled, to the benefits of the Vishwa Vidyalaya Provident Fund, may be granted gratuity according to the following scale:—

(a) No gratuity shall be paid to a servant of ten years' standing or less.

(b) If a servant has served for more than ten years but has not served for more than twenty years a gratuity of one month's pay for each completed year of approved service may be paid to the servant himself, provided that he has been permitted to retire from the service of the Vishwa Vidyalaya on account of his incapacity to continue in its service; or may be paid to his family if he dies while in the service of the Vishwa Vidyalaya.

(c) If a servant has served in the Vishwa Vidyalaya for more than twenty years, a gratuity at the rate, of one month's pay for the first twenty completed years of approved service and one and a half month's for each completed year of approved service in excess thereon may be paid to the servant himself, if he has been permitted to retire from the service of the Vishwa Vidyalaya on the ground of incapacity, or may be paid to his family if he dies while in the service of the Vishwa Vidyalaya.

(d) No gratuity shall be paid to a servant or to his family except in cases where the servant leaves the service of the Vishwa Vidyalaya with the permission of the Board given on the ground that he is incapable of continuing in the service of the Vishwa Vidyalaya or where the servant dies while still in the service of the Vishwa Vidyalaya.

(e) The expression 'Family' means those persons who in the opinion of the Board were dependent on the servant at the time when he dies and the decision of the Board in this matter shall be final.

CHAPTER VI—ACADEMIC PROGRAMMES,

ADMISSIONS, PERFORMANCE.

A—Organisation of Teaching

51. Academic Programmes Definitions.—In this Chapter, unless the context otherwise requires,—

(a) "Academic Year" means a twelve month period during which a cycle of work is completed ;

(b) "Semester" means a 18 to 22 weeks period; there being two such periods in an Academic Year ;

(c) "Curriculum" means a series of courses selected and designated to provide training to meet the requirement of a degree ;

(d) "Course" means a series of classes and work experience existing over a semester and being as integral and specific part of a curriculum ;

(e) "Course-out-line" means a detailed outline of the subject matter of a Course, carefully co-related with other syllabi to avoid omissions and/or duplication in a particular field of study;

(f) "Course Credit" means a quantitative measure of a course, one credit being allowed for three hours of expected student 'effort' per week through a semester.

(g) "Course Load" means 24 credits which a student may complete each semester.

52. Vishwa Vidyalaya Calender : Academic Year, Semesters, Annual Catalogue.—(1) The Academic Year shall normally commence of the first working day of July every Year.

(2) The Semester shall normally be as follows :—

First Semester—July to November-December.
Second Semester—November-December to April-May.

In each semester, there shall be not less than 105 full days in which classes and/or interim examinations are conducted, laboratories and libraries are open.

(3) The Vishwa Vidyalaya shall publish, prior to the begining of a Academic Year, a Vishwa Vidyalaya Annual Catalogue containing, as far as possible but not limited to the following :—

(a) Starting date of Academic Year and each Semester and dates of official holidays;

(b) Qualifications of and maximum number of students which may be admitted to the various Colleges;

(c) Fees which are to be charged for registration, courses, laboratories, student affairs, hostels, etc.;

(d) Scholarships, Student Loans and other sources from which students may meet their financial needs;

(e) Degrees, diplomas, medals, etc., awarded by the Vishwa Vidyalaya and the requirements therefor;

(f) Lists of courses offered in each college during each semester indicating the contents, Course Credits, pre-requisites, etc., for each course;

(g) Requirements for students to maintain satisfactory standing in courses and the Vishwa Vidyalaya, conditions of probation and causes for dismissal;

(h) Hostels and other residential accomodation for students;

(i) Uniforms of other ancillary matter that may be required of the students.

B—Student Admissions, Performance.

53. Qualifications for student admission to the Vishwa Vidyalaya.—(1) The minimum academic attainment for admission to a college of the Vishwa Vidyalaya shall be laid down by the Vishwa Vidyalaya Board except as under clause (1) of Statute 53.

(2) In addition to the prescribed academic attainments, a candidate for admission to the Vishwa Vidyalaya shall possess good moral habits and such other personal and physical pre-requisites as may determined by the Dean of Student Welfare.

(3) The names of all the students who are admitted to the Vishwa Vidyalaya shall as soon as may be after their selection is so made, be posted on the Notice Board of the Registrar and published in such other manner, if the Registrar considers it necessary so to do, as he may deem fit.

54. Credit for previous studies and experiences; admission, advance standing.—A candidate for admission, who does not fulfil requirement for admission prescribed in Statute 53 but who has had other valuable experiences and/or possesses special abilities, may be granted credit for such experience and/or abilities so as to qualify him for admission to the Vishwa Vidyalaya. An evaluation of such possible substitute qualifications shall be made by the Dean of the appropriate Faculty and reported to the Registrar for purposes of record of admission of such students.

55. Evaluation of students performance.—The Course Grade earned by a student shall be

determined in accordance with the rules/regulations to be framed by the Academic Council from time to time.

The teacher shall report, in accordance with the rules prescribed by the Dean of Student Welfare, his opinion on the degree to which the student is a 'good' student of the Vishwa Vidyalaya.

56. Student Probations, dismissals.—(1) An enrolled student should be placed on probation and be subject to rules prescribed by the Academic Council, if his Credit Grade Average for a semester is below 2.00 for the Under-Graduates and 2.75 for the post-Graduates. When a student is placed on probation, the Dean of the College shall report the action to the guardian of the student with such recommendations as he considers appropriate.

(2) An enrolled student shall not be permitted to continue in the Vishwa Vidyalaya if at the end of the Semester during which he has been on probation, his Credit Grade Average for all work done in the Vishwa Vidyalaya is below 2.00 for Under-Graduates and 2.75 for post-Graduates. Notice of any such dismissal shall be transmitted in writing by the Dean of the College to the student and his parent, unless the student certifies in writing that he does not wish to continue as an enrolled student. A dismissed student may, after the expiry of at least one Semester apply for admission for being an enrolled student. The Board may subject to such terms and conditions, if any, as it may deem fit to impose admit him on probation and he shall thereon be subject to all conditions for registration as laid down in the Act, Statutes and the Regulations.

57. Extra-curricular activities of student, Vishwa Vidyalaya activities, employment.—(1) An enrolled student shall not engage in Vishwa Vidyalaya extra-curricular activities which, in the opinion of teacher, seriously interfere with satisfactory performance in his classes; provided that any such ruling of a teacher may be over-ruled by the Dean of Student Welfare whose decision shall be final.

(2) An enrolled student shall not engage in work for the Vishwa Vidyalaya or outside the

Vishwa Vidyalaya, for or without compensation, when such work is deemed by a teacher to interfere seriously with the quality of the student's class work; provided that such a ruling of a teacher may be over-ruled by the Dean of student Welfare with prior concurrence of the Dean of the Faculty to which the student belongs and the decision of the Dean of Student Welfare in the matter shall be final. In case of difference of opinion between the Dean of Student Welfare and the Dean of the Faculty, the matter shall be referred to the Vice-Chancellor whose decision in that case shall be final.

C—Scholarship and Loan Funds, Student Fees

58. The Vishwa Vidyalaya Scholarship and Student Loan Funds.—(1) The Vishwa Vidyalaya shall establish and maintain a scholarship fund, from which funds may be granted to an enrolled student—

- (a) to assist him in meeting his expenses while attending the Vishwa Vidyalaya; and/or
- (b) as an award to him for outstanding performance in the Vishwa Vidyalaya.

In accordance with joint recommendations of the Administrative Council and Academic Council, the Board shall make Regulations governing the operations of the Vishwa Vidyalaya Scholarship-Fund.

(2) The Vishwa Vidyalaya shall establish a Student Loan Fund, from which funds may be provided as loans to an enrolled student when such assistance is needed to help him to meet the costs of attending the Vishwa Vidyalaya. In accordance with recommendations of the Administrative Council, the Board shall make Regulations governing the operations of the Vishwa Vidyalaya Student Loan Fund.

59. Student Fees, Registration, Course, Laboratory and others.—(1) At the time of registration in each semester, an enrolled student shall pay such registration fee as may be prescribed by Regulations. Save as provided in clause (4), the registration for the Semester

shall not be completed until the fee is paid, and such fee shall not be refunded once the student is accepted by the Vishwa Vidyalaya.

(2) At the time of registration for a course in the Vishwa Vidyalaya, an enrolled student shall pay a course fee which shall be such as may be prescribed by Regulations. Save as provided in clause (4) admission to a Course shall not be permitted until the fee is paid and such fee shall not be refunded except in accordance with Regulations made by the Administrative Council.

(3) The Administrative Council, with the approval of the Vice-Chancellor, shall prescribe by Regulation fees that an enrolled student shall pay for the use of Cafeterias, libraries, laboratories and other Vishwa Vidyalaya facilities etc.

(4) The Board, on the recommendations of the Administrative Council, shall make Regulations for exempting indigent persons, referred to in Section 9 from the payment of fees prescribed under clauses (1), (2) and (3) above. Further more, on the recommendations of the Administrative Council the Board may also make Regulations regarding exemption of fees for other enrolled students when such exemption is deemed to be in the best interest of the Vishwa Vidyalaya.

CHAPTER VII—VISHWA VIDYALAYA DEGREE, DIPLOMA, AWARDS.

CHAPTER VII-VISHWA VIDYALAYA DEGREE, DIPLOMA, AWARDS.

60. Bachelor degrees binds, requirements :-

(1) The Vishwavidyalaya shall, when so approved by the Board grant to an enrolled student who has fulfilled the requirement of the Vishwavidyalaya, a Bachelor's degree, as follows

- (a) Bachelor of Science (Agricultural);
- (b) Bachelor of Veterinary Science and Animal Husbandry;
- (c) Bachelor of Technology (Agricultural Engineering);
- (d) Bachelor of Technology (Dairy Technology).

(2) A Bachelors degree shall require the completion of a series of courses (curriculum) prescribed by the faculty and approved by the Academic Council. The curriculum shall include courses in :-

- (a) basic science and humanities;
- (b) basic subject of the Faculty;
- (c) fields related thereto; and
- (d) special professional and/or vocational subjects.

All of which provide opportunities for a student to gain basic and usable knowledge which should make him capable of dealing reasonably well with all facts of agriculture and rural life and specially with the particular activities for which he has taken special courses.

A student in order to earn a Bachelor's degree shall according to prescribed standards, have completed in the Vishwavidyalaya or acquired by 'Approved Transfer', the course credits prescribed by regulation for the particular degree and shall have earned atleast an 5.00 Overall Grade Point Average out of 10.00 for all courses completed faculty (where as to earn a Master degree he/she shall have earned atleast 6.00 OGPA out of 10.00) that he possesses outstanding competency in above, the student shall in the judgement of the Faculty, possess good moral habits and a high standard of honesty.

(3) A student who, in meeting the Vishwavidyalaya requirements for a degree, has earned a Overall Grade Point Average 7.5 and above, as an undergraduate, and 8.5 and above as post-graduate, shall be awarded a Certificate of Honour.

61. Advanced Degree, kinds and requirements :- (1) The Vishwavidyalaya shall, when so approved by the Board grant to a student who has fulfilled Vishwavidyalaya requirements, a Master's Degree, as follows :-

- (a) Master of Science (Agriculture);
- (b) Master of Veterinary Science;
- (c) Master of Technology (Agricultural Engineering);
- (d) Master of Science (Discipline to be indicated);
- (e) Master of Business Administration (Agriculture);
- (f) Post Graduate Diploma (Discipline to be indicated).

(2) As prescribed by the Council of post graduate studies approved by the Academic Council, a student shall have completed in a creditable manner in the Vishwavidyalaya or acquired by approved Transfer atleast 82 course credits, after Bachelor's Degree applicable to the particular degree. In addition, he shall have completed a research project and submitted to the Faculty a creditable thesis.

(3) The Vishwavidyalaya shall, when so approved by the Board, grant to a Post Graduate student who has fulfilled Vishwavidyalaya requirements, the Degree of Doctor of Philosophy, as prescribed by the Council of Post Graduate Studies and approved by the Academic Council a student shall have completed in a creditable manner in the Vishwavidyalaya or acquired by approved transfer atleast 70 Course Credits, after Master's Degree, applicable to the Doctor's Degree. In addition, he shall have completed a comprehensive research project and submitted an acceptable thesis and in addition he shall have demonstrated in a conclusive manner by examination by the Faculty, that he possesses outstanding competency in the field of specialisation.

62. Honorary Degrees.—A proposal for the award of an Honorary Degree shall first be examined by the Academic Council. The Council shall, thereafter, forward to the Board through the Vice-Chancellor the results of such examination. The Board shall make such recommendation to the Chancellor as it deems to be in the best interests of the Vishwa Vidyalaya.

63. Diplomas, Medals, Certificates.—The Vice-Chancellor may, in accordance with the regulations made by the Academic Council and upon a recommendation made to him by the Council in that behalf award to enrolled students and to other person who have completed non-degree work sponsored by the Vishwa Vidyalaya, appropriate diplomas, certificates, medals, etc. as deemed by the Council and Vice-Chancellor to be in the best interests of the Vishwa Vidyalaya.

64. Withdrawal of Degrees, Diplomas, etc.—The Board may on the recommendation of the Academic Council, by a resolution passed by a majority of the total membership of the Board and by a majority of not less than two thirds

of the members of the Board present and voting withdraw a degree, diploma, certificate or other academic distinction conferred by the Vishwa Vidyalaya; provided that the withdrawal of an honorary degree shall have the concurrence of the Chancellor.

CHAPTER VIII—ASSOCIATIONS RELATED TO VISHWA VIDYALAYA

65. Alumni Association.—There may exist within but not as official authority of the Vishwa Vidyalaya, an organisation to be known as the Vishwa Vidyalaya Alumni Association. Only persons who have received and continue to hold a degree from the Vishwa Vidyalaya shall be eligible for full membership in the Association. Vishwa Vidyalaya degree holders, under the guidance of the Vice-Chancellor, may establish such an association with constitutional byelaw approved by the Board :

Provided that a man of eminence may be adopted as patron of the Alumni association.

CHAPTER IX—STAFF HOUSING, STUDENT HOSTELS AND OTHER ACCOMMODATIONS.

66. Employee Housing and other Accommodations.—(1) The Vishwa Vidyalaya may procure, construct, own, take on lease, and use houses for Vishwa Vidyalaya employees as determined by the Board to be necessary for the proper functioning of the Vishwa Vidyalaya. Administrative Council shall make up and adopt Regulations for the proper administration of staff housing matters.

(2) As recommended by the Administrative Council the Board may provide and operate for employees of the Vishwa Vidyalaya health, recreational and other ancillary facilities. All such facilities shall be administered as provided in Regulations prepared and adopted by the Administrative Council.

67. Student quarters, Cafeterias and other accommodations for students.—(1) An enrolled student of the Vishwa Vidyalaya shall live in,—

- (a) his own home or the home of his parents; or
- (b) in a Vishwa Vidyalaya hostel or approved accommodation for students.

Regulations on this subject shall be made by the Academic Council.

(2) The Vishwa Vidyalaya shall provide and operate for enrolled students of the Vishwa Vidyalaya such cafeterias, health, recreational, shopping, and other ancillary facilities as may be deemed by the Board to be in the best interests of the Vishwa Vidyalaya. The Administrative Council shall, in consultation with the Academic Council make Regulations for such purpose. The Regulations shall be administered by the Dean of Student Welfare and/or by such other persons as may be designated by him with the approval of the Vice-Chancellor.

68. Vishwa Vidyalaya Hostels for Students.—(1) The Vishwa Vidyalaya shall provide and operate as deemed by the Board to be in the best interests of the Vishwa Vidyalaya, student hostels and other housing facilities for enrolled students of the Vishwa Vidyalaya.

(2) Subject to the provision of clause (3) an enrolled student who occupies a Hostel or other

housing facility of the Vishwa Vidyalaya shall, pay to the Vishwa Vidyalaya such hostel fee as may be determined by the Board prior to the beginning of Semester.

(3) The Board may grant exemption from payment of the hostel fee to an indigent person or such other student as it may deem fit.

(4) The Administrative Council shall, with concurrence of the Academic Council, make Regulations for the management of hostels and other matters related thereto and such Regulations shall be administered by the Dean of Student Welfare. The Regulations so made shall provide for maximum participation of enrolled students in the management of hostels occupied by them, as is consistent with good management of a Vishwa Vidyalaya facility.

(5) For the purposes of this Statute, the Hostel Fee shall include messing charges.

By order and in the name of the Governor of
Madhya Pradesh,
DILIP MEHRA, Spl. Secy.